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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.161 OF 2024/EZ

In The Matter Of:

Jagriti Bhattacharya

... Applicant

Versus

State of West Bengal & Ors

... Respondent(s)

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PAUSHALI BANERJEE

ADVOCATE

7A, KIRON SHANKAR ROY ROAD,

KOLKATA-700001

BEFORE THE NOTARY PUBLIC
BARASAT NORTH 24 PARGANAS

Sl. No. 12982 of 2024
Date

12 1 DEL 2024



BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOKATA.

ORIGINAL APPLICATION NO.161/2024/EZ

Mahadev Deb
Emami City Association of Apartment Owners

In The Matter of:-

Jagriti Bhattacharya

... Applicant

Versus

State of West Bengal & Ors

... Respondent



Counter Affidavit on behalf of respondent no.13, Emami City Apartment Owners Association & Respondent No.14 Mahadev Deb

I, Sri Mahadev Deb, son of Late Hem Chandra Deb, aged about 68 years by faith Hindu, residing at Emami City, Flat No.B-5-404, 2 no. Jessore Road, Kolkata - 700028, do herby solemnly affirm and say as follows :-

1). I say that I am Respondent no.14 in this instant Application and I am the president of Emami City Apartment Owners Association that is respondent no.13 in this instant Application. There are no allegations against Respondent no.14 as an individual in this Original application. It is clear from the relief claimed by the Applicant in the Original Application that effective order and or orders can be passed in the absence of this particular Respondent no.14, the

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relief prayed by the Applicant in this Original Application before this Hon'ble Tribunal is stated as below :-

“ PRAYER “

In view of the above facts and circumstances, it is humbly prayed before this Hon'ble orders/directions :- Tribunal to pass the following -

- a). To direct the concerned respondent authorities to forthwith stop extraction of ground water at Emami City, 2, Jessore Road, Golpark, Kolkata - 700028;
- b). To direct the concerned respondent authorities to stop the digging process and construction operations of the borewell at Emami City, 2, Jessore Road, Golpark, Kolkata-700028;
- c). To direct the concerned respondent authorities to refill the borewell dug by the private respondent by dumping earth therein;
- d). To direct the concerned respondent authorities to restore the property to its original position;
- e). To direct the concerned respondent authorities to undertake all necessary measures to see that there is no construction of any borewell at Emami City, 2, Jessore Road, Golpark, Kolkata-700028;
- f). To direct the concerned respondent authorities to comply and/or act in accordance with the provisions of the Water (Prevention and Control) Act and other pollution laws.



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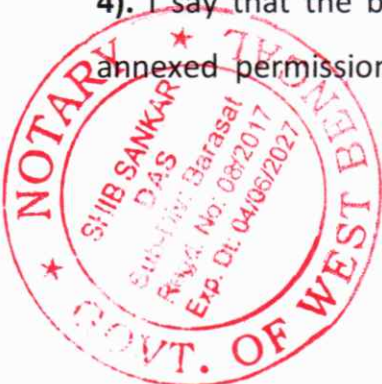
g). To direct the concerned respondent authorities to take steps and/or initiate legal proceedings in accordance with law against the polluters to prevent the environment;

h). To pass such other order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper to protect and preserve the environment and for the ends of Justice.

2). I say that I am not a necessary party in this application as the Applicant do not have any right to any kind of relief against respondent no.14 in respect of the controversies and/or issues involved in the proceedings and that I repeat that effective order and or orders can be passed in the absence of this particular Respondent no.14.

3). I say that Respondent no. 13. have affirmed one Affidavit on 27/09/24 and another Affidavit on 14/10/24 dealing with the Original Application and bringing on record letter dated 16/09/24 that is Annexure -3 to the Affidavit of Respondent No 13 & 14 affirmed on 14/10/24 (Herein after referred to as the said Affidavit). It is evident from the Letter that the answering respondent abides by the law and have rain water harvesting system along with STP to curb pollution. The letter also states that there are five borewells that was handed over to the Respondent no.13 on 31/10/23 by M/s Orient Sales Agencies India Pvt Ltd.

4). I say that the borewells were sunk by the Developer and I have already annexed permission for sinking borewell granted to the Developer by the



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concerned authority as Annexure 14 with the said Affidavit, it is also stated that penalty was imposed on this answering respondent for extraction of ground water.

5). I say that the Affidavit -in- opposition on behalf of the Respondent no.6 , affirmed on 19 /09/24 corroborates the fact that two borewells have permit in the name of Oriental Sales Agencies India Pvt Ltd and another Affidavit affirmed on 30/10/24 by the Respondent No.6 also confirms that two tubewells were dismantled out of four and the fifth one is defunct.

6). I say that in letter dated 12/11/24 the respondent no.13 submitted before the Geologist & Member Secretary Office of the Geologist, geologist Sub" Division -III/D State Water Investigation Directorate, the details of r regularization of three {3} borewells and submission of two {2} forms for the name change which has already been permitted and accordingly submitted by the respondent to SWID on September 27,2024 and October 30,2024. Copy of the letter dated 12/11/24 is annexed herewith and marked as Annexure P/1.

7). I say that in letter dated 18th December 2024, Respondent No. 13 submitted an application to the Geologist and Member Secretary, Office of the Geologist, Geologist Sub-Division-III/D, State Water Investigation Directorate, seeking a status report in reference to Memo No. 280, dated 6th November 2024. It was confirmed by the SWID, with reference to Memo No. 370 dated 20.12.2024, that the forms are currently under process



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M. Mahadeb Das
President
Emami City Association of Apartment Owners

8). I say that the residents of Emami City Apartment Owners Association are facing severe water crisis as there is insufficient supply of municipal water in the said Apartment, the water crisis is affecting 5,000 residents across 1,233 flats.

9). I say that the daily water requirement of the Answering Respondent is 1220 KLD in accordance with the Environmental Clearance. The respondent no.13 received the sanctioned 1,100 KLD of water per day as approved by the South Dum Dum Municipality, vide memo dated SDM/1589/XXIV dated 24/07/17 that has already been submitted in our counter affidavit on dated 27-09-2024, whereas the respondent no.13 are consistently receiving only 120 to 150 KLD, which accounts for just ten percent of the total daily requirement. It is germane to mention here that the municipal tax paid by the answering respondent is around 38 lakh and 1.18CR to the municipal authorities. The Environmental Clearance dated 13/03/19 is annexed herewith and marked as Annexure P/2.

10). I say that the South Dum Dum Municipal Authority have sanctioned the Building Plan after a through scrutiny of Water supply connection and sewage disposal drawing(s) as per Rule 96(b) of the West Bengal Municipal Building Rules, 2007 as well as the Environmental Clearance. It can therefore be said that the Building Plan being permit no 917 (17-18) dated 10/08/18 and Occupancy certificate dated 10/04/ was sanctioned by the authority knowing very well that the water requirement of the building was 1220 KLD in accordance with the Environmental Clearance.



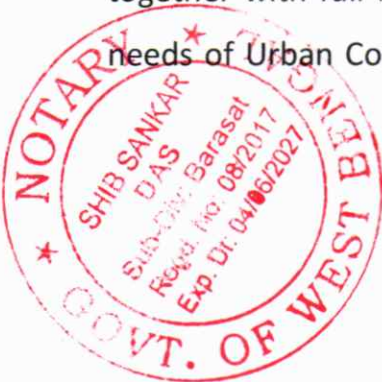


Mahadeb Deb
President
Emami City Association of Apartment O

11). I say that it was incumbent upon the municipal authorities to provide water connection as it is also clarified by the Apex Court in several matters that it is the right of the answering respondent to receive clean drinking water from the municipal authorities.

12). I say that in the matter of In Re-News Item published in the Times of India Newspaper, Calcutta edition dated 23.03.2023 titled Kolkata Water Table Dips 2m in 5 years, Experts flag rise in arsenic, salinity in Original Application no. 34 /2023 in Judgement pronounced on 1/12/23 by Hon'ble NGT , it was stated by KMC regarding water supply in Kolkata as "the benefit of piped water supply to the remaining population of the city by regular development work for generation as well as distribution segment of water supply system will be completed tentatively in five years". The Judgement pronounced on 1/12/23 by Hon'ble NGT is annexed herewith and marked as annexure P/3. The other Municipalities in West Bengal must also provide the benefit of piped water to the households so that there is no over exploitation of ground water.

13). I say that the Indian Standard Code of Basic Requirement for Water Supply, Drainage and Sanitation published by Bureau of Indian Standards in the Code Of Basic Requirements For Water Supply, Drainage And Sanitation, the minimum basic requirement of water supply to the residences are 150 to 200 litres per head per day (for communities with population above 100000 together with full flushing system) may be considered adequate for domestic needs of Urban Community . I crave leave to produce the copy of the Indian



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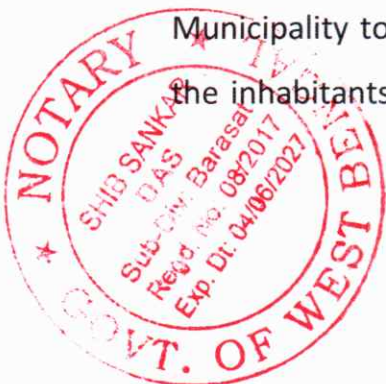
Standard Code of Basic Requirement for Water Supply, Drainage and Sanitation at the time of hearing.

14). I say that at present the water used by the respondent no.13 do not confirm to the Indian Standard Drinking water specifications, the water quality surpasses the limit of hardness and alkanity. The answering respondent will face grave health hazards if the concerned South Dum Dum Municipality fails to discharge its duty of providing clean water towards the answering respondent. Copy of the water report is annexed herewith and marked as annexure P/4.

15). I say that a letter dated 30/10/24 was submitted by the respondent no.13 to the District Magistrate North 24 Parganas, informing the District Magistrate regarding the plight of the respondent no.13 due to lack of water supply connection from the concerned Municipality. Copy of the letter dated 30/10/24 is annexed herewith and marked as Annexure P/5.

16). I say that in letter dated 22/10/24 & 27/11/24 the respondent no.13 requested the Chairperson of South Dum Dum Municipality to comply with their letter dated 24/07/17 and supply 1100 KLD water to respondent no.13 and save the residents from the acute water crisis. Copies of letter dated 22/10/24 & 28/10/24 is annexed herewith and marked as Annexure P/6.

17). I say that .under section 226 of the West Bengal Municipal Act 1993 –“ The Municipality to provide water-supply.—(1) It shall be the duty of every Municipality to provide a supply of wholesome water for the domestic use of the inhabitants .” it is therefore incumbent upon the municipal authorities to



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M. Madhob
President
Emami City Association of Apartment Owners

provide the respondent no.13 clean drinking water. The over exploitation of ground water is due to the dereliction of the duty of municipal authorities by not supplying clean drinking water to the residents, therefore the municipality must immediately give effect to their memo dated SDM/1589/XXIV dated 24/07/17 and supply 1,100 KLD of water daily to respondent no.13.

18). I say that I have read and understood an Affidavit affirmed by respondent no.7 on 19/12/24 (hereinafter referred to as the said Affidavit) , I have been advised to traverse and/or deal with only those allegations made in the said Affidavit which are relevant for determination of the issues involved in the instant application and the rest of the allegations made therein will be deemed to have been denied by me in seriatim.

19). With regard to paragraphs 1,2,3 & 4 of the said Affidavit I say that the concerned municipality have stated their inability to supply water as the South Dum Dum Municipality is getting 6 to 6.5 mg/d of water per day instead of 12.5 mg/d water per day from KMDA, this deficit is causing water crisis. It is surprising that the concerned municipality have expressed their inability through the said Affidavit but failed to take up the matter with KMDA for last 7 years and reach a logical solution.

20). I say that in paragraph no 4(vi) the concerned municipality Affidavit have stated that there is no overhead reservoir in Emami City for storing water, but as per the sanction plan the respondent no.13 have a reservoir capacity at Emami City to store the sufficient amount of water needed by the answering

Mahadeb Deb
President
Emami City Association of Apartment Owners

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respondent. A Copy of the details information as per plan is annexed hereto and marked as "ANNEXURE – Annexure P/7.

21). That the statements made in paragraphs 1, 16, 20 are true to my knowledge, and those made in paragraph 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19 are my humble submissions before this Hon'ble Court.

Prepared in my office

Paresh Banerjee
Advocate

Mahadeb Deb
M Deb
President
Emami City Association of Apartment Owners

DEPONENT

Date :- 22-12-2024
Place :- Kolkata.

Identified by me
Gandip Roy
Advocate

Statement affirmed before me on
21st Dec of DEC 2024
Identified by LA Advocate *K. Banerjee*
a Dist. Judge Barasat
North 24 Parganas

CHECKED BY

NOTARY CLERK

21 DEC 2024

Shib Sankar Das
NOTARY
West of West Bengal
Barasat, North 24 Parganas
Regd No. 08/2017

21 DEC 2024



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+91 33 4063 5170



EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No. : 0029002022 Under West Bengal Apartment Ownership Act 1972.

2 Jessore Road, P.O. & P.S. : Dum Dum, Kolkata - 700 028

info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

Dated: 12.11.24

To,
Geologist & Member Secretary
Office of the Geologist, geologist Sub. Division -III/D
State Water Investigation Directorate
Water Resource Investigation & Development Department
2nd Floor, Jalasamapad Bhawan
Barasat, North 24 Parganas

This has reference to your Memo No.280 dated 06.11.24 regarding further submission against Form No.1 of the following for regularization of three (3) borewells and submission of two (2) forms for the name change which has already been permitted by SWID on September 27, 2024 and October 30, 2024.

The details of these submissions are provided for immediate resolution as per this actual status of Plot Nos. RS and LR.

For regularization, 3 borewells: -

- 1) Form No. BID/A-126, SI No. 14 for plot No. 405
- 2) Form No. BID/A-126, SI No. 15 for plot No. 405
- 3) Form No. BID/A-126, SI No. 16 for plot No. 412.

For name change of existing permitted 2 borewells: -

- 1) Form No. BID/A-126, SI No. 13 for plot No. 411, Permit No. P1407019002480000001TSE
- 2) Form No. BID/A-126, SI No. 17 for plot No. 408, Permit No. P1407019002970000001TSE

We are facing a severe and acute water crisis affecting 5,000 residents across 1,233 flats due to the suspension of operations of existing borewells by SWID. We are not receiving the sanctioned 1,100 KLD of water per day as approved by the South Dum Dum Municipality. Instead, we are consistently receiving only 120 to 150 KLD, which accounts for just 10% of our total daily requirement. As a result, we have been incurring daily expenses of Rs. 50,000 for water tankers from private suppliers.





EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No. : 0029002022 Under West Bengal Apartment Ownership Act 1972 .

2 Jessore Road, P.O. & P.S. : Dum Dum, Kolkata - 700 028

info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

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We kindly request the prompt completion of the regularization process for the three borewells and the name change to enable their reoperation. This will ensure that all borewells used by residents are functioning without any further delay.

Thanks, and regards,

M. Deb
President 12/11/24
Emami City Association of Apartment Owners
(Mahadeb Deb)

President -ECAAO

Memo above references No 280/1(2)

Copy Forward for kind information and keeping records to :-

1. The District Magistrate & Chairperson, District Level Ground Water Resource Development Authority, North 24 Parganas.
2. The Additional District Magistrate (Dev) , Barasat , District North 24 Parganas .
3. Director, SWID , Nirman Bhawan
4. Superintending Geologist, Bikash Bhawan, 4th Floor
5. Senior Geologist, Berhampur.



M. Deb
President 12/11/24
Emami City Association of Apartment Owners
(Mahadeb Deb)

President -ECAAO

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Pranisampad Bhavan, Block 'LB'-2, 5th Floor, Sector - III,

Salt Lake, Kolkata - 700 106

Telefax No. 033 2335 5246

Website : www.environmentwb.gov.in

No. 514 / EN/ T-II-1/060/2018

Date : 13 / 03 /2019

To
M/s. Oriental Sales Agencies (India) Pvt. Ltd.,
Acropolis, 13th Floor, 1858/1, Rajdanga Main Road, Kasba,
Kolkata - 700 107

Sub: Environmental Clearance for the proposed construction of the Housing complex "Emami City" at Premises No. 2, Jessore Road, Holding No. 380(New), 1108(old), JL No. 19, Mouza - Dumdum House, South Dumdum Municipality, Ward No. 7, Po & PS - Dumdum, Kolkata -700 028, West Bengal.

Sir,

This has a reference to your application submitted on 10/07/2018 and subsequent communications for Environmental Clearance for the proposed construction of the Housing complex "Emami City" at Premises No. 2, Jessore Road, Holding No. 380(New), 1108(old), JL No. 19, Mouza - Dumdum House, South Dumdum Municipality, Ward No. 7, Po & PS - Dumdum, Kolkata -700 028, West Bengal.

This is a proposal for a housing complex having Building type A, B, C, D (D1 & D2), E - B+G+13 (23 residential Blocks), Club - G+2, Retail / office - B+G+11 & Covered Car parking 1 storied having a total built up area 211904.10 sqm. Total no. of flats will be 1233 nos. Total built up area of the project is 211904.10 sqm.

The project is a violation case which started construction work without obtaining Environmental Clearance. Therefore the project proposal has been dealt as per MoEF&CC Notification No. S.O.804 (E) dated 14.03.2017, S.O.1030(E) dated 08.03.2018; Office Memorandum issued by MoEF&CC dated 15.03.2018 and 16.03.2018; and in accordance with EIA Notification, 2006.

SEIAA filed legal case against the project proponent for violation on at Barrackpore Court, North 24 Parganas (case No: C - 40/16). The case was disposed off by the Learned Additional Chief Judicial Magistrate, Barrackpore by order dated 09.03.2016. The Hon'ble Court had imposed penalty, which was paid by project proponent.

The project proponent submitted remediation plan and natural and community resource augmentation plan of a total amount of Rs. 13,00,00,000/- (Rupees Thirteen Crore only) which has been accepted by SEAC and SEIAA. The plan is attached herewith as annexure I.

It is noted that the salient features of the project, for which Environmental clearance has been considered are as follows:

Salient feature	Proposed Project
Land Area	58634.81 sqm (14.489 Acres)
Nos. of flats	1233 nos.
Expected Population	9543 persons
Total Water requirement	1220 KLD (Operation stage)
Fresh Water requirement	672 KLD (SDDM supply)
Wastewater generated	792 KLD (to be treated in STP)

Member Secretary, State Level Environmental Impact Assessment Authority

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Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - DumDum, Kolkata - 700028, West Bengal.

Salient feature	Proposed Project
Wastewater recycled	548 KLD (to be reused after treatment in STP)
Wastewater discharged	244 KLD (to be discharged to SDDM sewer line after treatment in STP)
RWH	Surface storage capacity 45.22 lakh litre to be stored in existing pond and 264.75 cum (89.55 + 87.6 + 87.6 cum) storage tank and recharge structure of 3 nos. @ 150 mm dia-112.0325 lakh litre
Solid waste disposal	3.16 tonne per day (to be disposed off through SDDM)
Biomedical waste disposal	-
Total Built-up Area	211904.10 sqm
Ground Coverage with percentage of the total land area	23992.91 sqm (40.92% of land area)
Service Area with percentage of the total land area	1474.79 sqm (2.52% of Land Area)
Water body Area (if any), with percentage of the total land area	6196.54 sqm (10.57% of land area)
a) Existing Pond Area	6196.54 sqm
b) Existing Kutchra Drain Area	4754.57 sqm (converted to covered pipes)
Exclusive Tree Plantation Area with percentage of the total land area	10487.45 sqm (17.89% of land area) (20.00% of net land area excluding water body area)
Other Green Area with percentage of the total land area	602.03 sqm (1.03% of land area)
Total Paved Area with percentage of the total land area	10402.90 sqm (17.74% of land area)
No. of solar street lights proposed	-
No. of Parking spaces proposed	1533 nos.
No. of Trees for plantation	Total - 2402 nos. of which - a. Compulsory - 831 b. Compensatory - 1475 c. Replanted - 51 d. Retained - 45
Daily Power requirement	8400 KVA (6720 KW), CESC. At least 1% of total demand load to be met from solar power source.
Backup Power	4 x 320 KVA, 4 x 365 KVA and 2 x 400 KVA

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Member Secretary, State Level Environmental Impact Assessment Authority



Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

Salient feature	Proposed Project
Block details	Building type A, B, C, D, E - B+G+13, Club - G+2, Retail / office - B+G+11 & Covered Car parking 1 storied.
Basement Area	8946.40 sqm (15.26% of land area)
Paved Area (Beyond Basement)	4872.85 sqm (8.31% of land area)
Semi Paved Area (Beyond Basement)	184.25 sqm 0.31%
Open Parking Area (Beyond Basement)	1877.60 sqm 3.20%
Project Cost	Rs.650 crores
CER amount (Rs.)	1% of Rs.650 crores = Rs.6.5 crores

State Level Environment Impact Assessment Authority (SEIAA), examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI, subject to strict compliance of terms and conditions as mentioned below.

Part A – SPECIFIC CONDITIONS

I. Construction Phase

a) Steps to avoid disturbance during construction:-

- i. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas and external services. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- ii. All the topsoil excavated during construction activities should be under cover/stored by retaining walls for use in horticulture / landscape development within the project site. Adequate erosion and sediment control measures to be adopted before ensuing construction activities.
- iii. Prior permission should be obtained from the competent authority for demolition of the existing structure, if any. Waste recycling plans should be developed for prior to beginning of demolition and construction activity. The plans should identify wastes to be generated and designate handling, recycling and disposal method to be followed.
- iv. Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighbouring communities and disposed off taking the necessary precautions for general safety and health aspects.
- v. Diesel generator sets during construction phase should have acoustic enclosures and should conform to E(P) Rules prescribed for air and noise emission standards.
- vi. Vehicles / equipment deployed during construction phase should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peaking hours. Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

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Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

- vii. Ambient noise levels should conform to residential standards both during day and night. Fortnightly monitoring of ambient air quality (PM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase.
- viii. Construction spoils including bituminous material and other hazardous materials including oil from construction equipments must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water. If necessary, oil trap should be installed where there is deployment of heavy machineries.
- ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016.
- x. Regular supervision of the above and other measures should be in place all through the construction phase so as to avoid disturbance to the surroundings. Discomfort in the neighbourhood due to the proposed project activity should be minimized as far as practicable.
- xi. Loading and unloading operations should not be carried out in open areas and should be preferably done during day time, if there is any major settlement in the surrounding areas. The construction activities including Piling work, Operation of Ready Mix Plant and Vibrator etc. should not be carried out during the night time (10 P.M. to 6 A.M.). Only essential operations, if any, may be carried out for a limited period during nighttime.
- xii. The proponent must ensure that no driven piles shall be proposed for this project, if there is any major settlement in the surrounding areas.
- xiii. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust / wind breaking walls all around the site (at least 3m height).
- xiv. Use of Ready-Mix concrete is recommended for this project.
- xv. Adequate measures to be adopted to avoid wastage of water for curing of concrete structures.
- xvi. Adequate mitigative measures should be adopted to control dust emissions, noise and vibrations from construction activities. Vehicles and construction machineries should be properly maintained. Vehicles should conform to Pollution under control (PUC) norms.
- xvii. Locally available materials with less transportation cost should be used preferably.
- xviii. Promotion of use of cleaner fuel and fuel quality improvement should be done. Excessive energy consumption and fuel usage should be avoided.
- xix. Accumulation / stagnation of water should be avoided to ensure vector control.

b) Selection of materials for better energy efficiency:-

- i. Use of energy efficient construction materials should be ensured to achieve the desired thermal comfort.
- ii. Design layout should ensure adequate solar access and ventilation. Proper planning and window design for daylight integration should be considered.
- iii. Fly Ash is to be used for construction as per Notification No. S.O. 763(E) dated 14.09.1999 amended vide Notification No. S.O. 979(E) dated 27.08.2003, S.O. 2804(E) dated 03.11.2009 and S.O.254(E) dated 25.01.2016 of the Ministry of Environment & Forests, Govt. of India.
- iv. Construction should conform to the requirements of local seismic regulations. The project proponent should obtain permission for the plans and designs including structural design, standard and specifications from concerned authority.
- v. Construction technologies that require less material and possess high strength should be adopted. Materials with low embodied energy and high strength should be used preferably.

6)

Member Secretary, State Level Environmental Impact Assessment Authority



Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s.. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

- vi. The building will be constructed and provisioned to use natural sunlight to the maximum during the day time, during use.
- vii. Use of alternate building materials and alternate construction techniques should be considered apart from the conventional materials and methods. Use of hollow unit masonry should be considered.
- viii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include fly ash bricks, hollow bricks, AACs, Fly ash lime gypsum blocks, compressed earth blocks and other environment friendly materials.
- ix. Use of energy efficient lighting systems e.g. LED etc. should be promoted. Solar energy should be used for outdoor lighting. Adequate no. of solar lights should be installed for external lighting as per norms. All outdoor & common area lighting will be LED system.
- x. Solar water heating arrangement will be provided to meet 20% of the hot water demand of the commercial and institutional building and as far as possible for residential buildings.
- xi. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design.
- xii. Proper insulation of roof should be provided to achieve desired thermal comfort. Use of light coloured, reflective roofs having an SRI (solar reflectance index) of 50% or more should be incorporated.
- xiii. Use of high albedo or reflective pavements to keep parking lots, pavements and inside roads cool should be incorporated.
- xiv. Guidelines to the occupants should include usage efficiency measures such as energy efficient lighting and water efficient system.
- xv. Reduce hard paving-onsite (open area surrounding building premises) and/or provide shade on hard paved surfaces to minimize heat island effect and imperviousness of the site.
- xvi. Adequate open space, greenery and water bodies to be provided as per rules.
- xvii. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured.
- xviii. Any proposed building with air-conditioning facility should follow the norms proposed in the ECBC regulations framed by the Bureau of Energy Efficiency. Use of chillers will be CFC & HCFC free.
- xix. Restrict the use of glazed surface as per National Building Code 2005 and as amended thereafter.
- xx. Wall, window and roof u-values shall be as per ECBC specifications.
- xx. At least 1% of total demand load to be met from solar power source.

c) Water Body Conservation:-

- i. Existing water body of 6196.54 sqm. (10.57% of land area) should not be lined and their embankments should not be cemented. The water body is to be kept in natural conditions without disturbing the ecological habitat. The area and location of the water body should be incorporated in the sanctioned building plan of the concerned authority.
- ii. No construction is allowed on wetland and water bodies.

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d) Plantation Proposal:-

- i. The unit should strictly abide by The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 and subsequent rules. The proponent should undertake plantation of trees over at least 20% of the total area.
- ii. No tree can be felled without prior permission from the Tree Cutting Authority constituted as per the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 and subsequent rules.
- iii. The project is to have 2402 nos. trees of which 831 is compulsory plantation, 1475 is compensatory plantation, 51 trees to be replanted and 45 trees to be retained. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. Indicative list of trees species for plantation is given as annexure 1.
- iv. Provision for Roof Top Gardening is mandatory.

e) Water supply:-

- i. Water requirement during construction phase shall be met from South Dumdum Municipality (SDDM) supply. Ground water should not be abstracted without prior permission of the Competent Authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.

f) Sewage Treatment Plant:-

- i. As per the proposal during construction phase construction water must be treated and reused. Domestic waste water generated during construction phase must be treated in a septic tank followed by soak pit.

g) Storm water Management & Mitigation of Heat Island Effect:-

- i. Imperviousness of the site shall not exceed the NBC (National Building Code 2005 and as amended thereafter) standards for imperviousness factor applicable to different types of area.
- ii. At least 20% of the open spaces shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- iii. Total paved area of site under parking, roads, paths or any other use should not exceed 25% of the site area.
- iv. Adequate storm water drainage network to be designed for the project without disturbing the surrounding settlements. Storm water management plan should be implemented so as to prevent sudden discharge of excessive volumes of storm water to the receiving waters thus reducing the shock load on the drainage system and impact on receiving water body.
- v. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site.
- vi. Disruption to the natural hydrology of the site should be minimised by reducing impervious cover, increasing on site infiltration and managing storm water run off.
- vii. Heat island effect should be minimized by use of shading or reflective surfaces, mainly the surfaces that contribute to the heat island effect i.e. streets, sidewalks, parking lots and buildings. White roofs should be provided in the buildings.

Member Secretary, State Level Environmental Impact Assessment Authority



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h) Rain Water Harvesting Scheme: -

- i. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided.
- ii. The proponent must collect rainwater from roof-top catchments and reuse for various purposes after necessary cleaning. Adequate retention time and storage provisions should be provided for harvesting rainwater.
- iii. All recharge should be limited to shallow aquifer.

i) Solid Waste Management: -

- i. Conform to the guidelines on Environment Management of Construction & Demolition Waste by CPCB, March 2017.
- ii. Adequate provision shall be made for storage and segregation of solid waste and adequate means of access shall be provided.
- iii. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules.2016.

j) Transport Management: -

- i. Internal traffic planning and management should be adequate to ensure uninterrupted traffic movement in the area during construction as well as operation phase.
- ii. Clarified Wastewater will be used for sprinkling water on the unpaved internal roads on a regular basis.

k) Others: -

- i. Notification G.S.R. 94(E) dated 25.01.2018 issued by MoEF & CC, Government of India should be complied with.
- ii. Conform to the clause mentioned in the "Manual and standards for EC for large construction projects" published by MoEF & CC, Government of India.
- iii. All mandatory approvals and permission as required from Director of Explosives, Fire Department etc. should be obtained.
- iv. Efficient management of indoor air quality must be ensured for health and safety of the users.
- v. Adequate measures to be adopted for water conservation during construction and operation stage. Use of efficient irrigation equipment, evaporative cooling unit in air-conditioning system etc should be considered.
- vi. Rest room facilities should be provided for service population.

II. Operation Phase

a) Water supply:-

- i. Water requirement shall be met from SDDM supply. Ground water should not be abstracted without prior permission of the competent authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- ii. Use of water meter conforming to ISO standards should be installed at the inlet point of water uptake to monitor the daily water consumption. Use of water efficient devices / fixtures and appliances should be promoted. Installation of dual flushing system should be considered to conserve water.
- iii. The proponent must practice rainwater harvesting on regular basis.

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

b) Sewage Treatment Plant:-

- i. As per the proposal submitted by the proponent, waste water shall be treated in STP. Treated waste water shall be partly reused for toilet flushing (through dual plumbing), landscaping, internal road and pavement cleaning etc. Excess treated water shall be discharged as per CPCB norms.
- ii. Backup power for operation of STP should be kept during power failure.

c) Emission from Diesel Generator Set: -

- i. Noise barriers will be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. Diesel generator sets should be provided with integral acoustic enclosure at the manufacturing stage itself as per CPCB norms.
- ii. The stack height and emissions from D.G. sets should conform to the norms of Central Pollution Control Board. The certification of space design for DG sets should be done by competent authority.

d) Ensure Energy Efficiency:-

- i. Use of energy efficient construction materials to achieve the desired thermal comfort should be incorporated. The desired level of R and U factors must be achieved. U factor for the top roof should not exceed 0.4 Watt/sq.m/degree centigrade with appropriate modifications of specifications and building technologies. The provisions of National Building Code 2005 should be strictly followed.
- ii. Use of energy efficient electrical systems should be promoted. High efficiency lamps with electronic ballasts should be used.
- iii. Energy efficient Motors and properly rated Transformers should be installed. Manufacturer's certificate to this effect shall be obtained and kept on record. Back up power supply should be based on cleaner fuel.
- iv. The power cabling shall be adequately sized as to maintain the distribution losses not to exceed 1% of the total power usage. Record of transmission losses shall be maintained. The proponent shall install permanent electrical metering to record demand (kVA), energy (kWh) and total power factor.
- v. At least 1% of total demand load to be met from solar power source.

e) Transport Management: -

- i. Use of public mode of transportation should be promoted. Use of the least polluting type of transportation should be promoted. Adequate parking space should be provided as per norms.
- ii. Pathways should be covered or shadowed by tree canopy as far as practicable. Transport system should be such that traffic will be calm in neighbourhoods. Traffic within the project site should be restricted by regulation. Adequate vertical and horizontal clearances of overhead electric power and telecommunication lines should be provided.

f) Solid Waste Management:-

- i. The proponent should abide by the Solid Waste Management Rules, 2016. The proponent must develop the Solid Waste Management and Disposal Scheme ensuring storage and segregation of biodegradable and non-biodegradable wastes. The solid waste is to be disposed off in consultation with concerned authority.

Member Secretary, State Level Environmental Impact Assessment Authority




Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South DumDum Municipality, Ward No. 07, P.O. & P.S. - DumDum, Kolkata - 700028, West Bengal.

- ii. The proponent shall install onsite compost plant for treatment of biodegradable part of Municipal Solid Waste. Sufficient space for installation of onsite compost plant should be provided and operation of the compost plant considering full occupancy of the apartments i.e. the capacity of garbage disposal unit should be selected accordingly.
- iii. The handling agency should also take care of the recyclable wastes like plastic, paper board, glass etc. and also inert materials in case of respective municipal authorities want to avoid any kind of waste from the housing complex.
- iv. The proponent should have sufficient area for horticulture where the compost generated can be used as fertilizer and soil supplement and also have arrangement for sale of excess quantity of compost.
- v. Provision for treatment of leachate generated and odour control in on-site compost plant should be made.
- vi. Non-recyclable inorganics and rejects will be disposed off through concerned authority as proposed.
- vii. The proponent should provide different coloured bins for different categories of waste and ensure complete segregation of biodegradable and non-biodegradable wastes. The solid waste from different collection and storage bins should be finally collected at transfer stations. Further segregation will be done at transfer stations to collect recyclables such as plastic, polythene, glass, metals, textiles, rubbers, leathers, paper etc. Separate compartments shall be provided for each type of recyclables.
- viii. The proponent should abide by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Collection and storage of hazardous wastes during Pre-construction and Post-construction activity should be planned properly. The expected hazardous wastes should be disposed off separately as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- ix. Spent oil from DG Sets should be stored in HDPE drums in isolated covered facility and disposed off as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Spent oil from DG Sets should be disposed off through registered recyclers only.
- x. The provisions of the Solid Waste Management Rules, 2016 and the E-waste (Management) Rules, 2016 and the Plastic Waste Management (Amendment) Rules, 2018 shall be followed.

g) Others :-

- i. The implementation of Environmental Management Plan should be carried out, as proposed. Regular monitoring should be carried out during construction and operation phases.
- ii. The project proponent should provide guidelines to the users to ensure conservation of energy and water. In-house environmental awareness campaigns should be carried out at regular intervals to ensure environmental protection.
- iii. Fire fighting systems should be designed in compliance with the WBFS and NBC norms. Preventive measures should be adopted for Risk & Disaster Management as per the provisions of the National Building Code 2005 and as amended thereafter.
- iv. Corporate Environment Responsibility (CER) Program to be formulated based on the results of socio economic survey on relevant parameters and need assessment of local people as per MoEF OM no. F.No.22-65/2017-IA.III dated: 1st May, 2018.
- v. The proponent should abide by the Direction issued by the Department of Environment, Government of West Bengal, vide No. EN/3170/T-IV-7/001/2009 dated 10.12.2009.
- vi. Environmental Management Information System shall be maintained properly.
- vii. The proponent should restrict the use of glazed surface as per National Building Code 2005 and as amended thereafter.




Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

viii. All the recommendation made in the EIA/EMP report should be complied with.

Part-B GENERAL CONDITIONS

- i. The environmental clearance accorded shall be valid for a period of 7 years for the proposed project.
- ii. Prior Consent-to-Establish (NOC) for the proposed project must be obtained from WBPCB by the proponent. All other statutory clearances should be obtained by project proponent from the competent authorities.
- iii. The proponent should maintain a display board at the site, providing detailed information on the salient features of the proposed project.
- iv. The environmental safeguards contained in the EIA/EMP report should be implemented in letter and spirit.
- v. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- vi. The project proponent should make financial provision in the total budget of the project for implementation of the suggested safeguard measures.
- vii. Six monthly compliance reports should be submitted to the West Bengal Pollution Control Board, as well as the Regional Office of MoEF&CC, Bhubaneswar who would be monitoring the implementation of environmental safeguards and should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents should also be forwarded to the State Environmental Impact Assessment Authority, West Bengal. In case of any violation of the conditions laid down in this Environmental Clearance, Section 16 of The Environment (Protection) Act, 1986, will be applicable. In case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA, West Bengal.
- viii. The State Environmental Impact Assessment Authority, West Bengal reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- ix. The Project Proponent should inform the public that the proposed project has been accorded environmental clearance by the SEIAA, West Bengal and copies of the clearance letter are available with the West Bengal Pollution Control Board and may also be seen at website of the SEIAA, West Bengal (<http://environmentwb.gov.in>). This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- x. Provision for incorporation of appropriate conditions in the Sale Agreement / Deed, for ensuring sustained Operation and Maintenance (O&M) of the common facilities (STP, Rainwater harvesting system, Solid waste management system, Solar street lights etc.) even after transfer of ownership of the project, should be made in explicit and transparent manner.
- xi. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.


Member Secretary, State Level Environmental Impact Assessment Authority

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

xii. The contact details of the proponent and the name of the consultant are given below

Name of the Contact person with Designation	Mr. Sandip Jhunjhunwala. Director.
Address	2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.
Email	uttam.ghosh@emamirealty.com
Telephone Number, Fax Number	Tel - (033)66136205; Fax - (033) 66136249
Name of the Environmental Consultant	M/s JB ENVIRO CONSULTANTS PVT. LTD.

Yours faithfully,

(Niraj Singhal, IFS)
Chief Environment Officer &
Member Secretary, SEIAA

No. 514/EN/T-II-1/060/2018/1(4)

Date : 13 / 03 / 2019

Copy forwarded to:-

1. Secretary, SEAC & M.S. WBPCB
2. Officer-in-Charge, Regional Office (Eastern Zone), Ministry of Environment & Forests, Government of India, A-3, Chandrashekharpur, Bhubaneswar - 751 023, Orissa.
3. Member Convener, Monitoring Committee for Environmental Clearance, WBPCB.
4. Guard file / Record file.

Sd -
Chief Environment Officer &
Member Secretary, SEIAA

Proposed conditions for environmental clearance for the residential complex 'EMAMI CITY' by M/s. Oriental Sales Agencies (India) Pvt. Ltd. at 2, Jessore Road, Holding No. 380(New), 1108(Old), J.L. No. 19, Mouza - DumDum House, South Dumdum Municipality, Ward No. 07, P.O. & P.S. - Dumdum, Kolkata - 700028, West Bengal.

Annexure - 1

REMEDIATION PLAN AND NATURAL & COMMUNITY RESOURCE AUGMENTATION PLAN.

Sl No.	Item	Unit Price (Rs.)	Number of Units	Total fund allotment (Rs.)
1	Tractor Attached road Sweeping Machine	8,00,000/-	5	40,00,000/-
2	Portable / movable Toilet	50,000/-	400	2,00,00,000/-
3.	E-Rickshaw	1,25,000/-	472	5,90,00,000/-
4.	Vehicular pollution Testing machine	2,00,000/-	100	2,00,00,000/-
3	Model Waste Bin (With Segregation)	5,000/-	2000	1,00,00,000/-
	Plastic Recyclable Counter	8,00,000	5	40,00,000/-
4	Fund allocation for greening activity (WBFDCI/WBWDCL/SFDA)			1,30,00,000/-
Grand Total				13,00,00,000/-

Member Secretary, State Level Environmental Impact Assessment Authority

 P/3

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA**

.....
ORIGINAL APPLICATION No.34/2023/EZ

IN THE MATTER OF:

**In Re-News Item published in the
Times of India Newspaper, Calcutta edition
dated 23.03.2023 titled Kolkata Water Table
Dips 2m in 5 years, Experts flag rise in arsenic, salinity**

....Applicant(s)

Versus

- 1. Central Ground Water Authority
Through Member Secretary,
Jam Nagar House, Man Singh Road,
Delhi-110011**
- 2. Ministry of Environment, Forests and Climate Change,
Through Secretary,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi-110003**
- 3. State Water Investigation Directorate (SWID), West Bengal
Through Director,
State Water Investigation Directorate, Nirman Bhaban,
3rd Floor, Salt Lake City, Kolkata-700091**
- 4. Kolkata Municipal Corporation
Through Municipal Commissioner,
5, S.N. Banerjee Road, Kolkata-700013**
- 5. Central Pollution Control Board
Through Senior Scientist,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032**



6. **West Bengal Pollution Control Board**
Through Member Secretary,
Paribesh Bhawan, 10A, Block-LA,
Sector-III, Salt Lake, Kolkata
7. **Public Health Engineering Directorate**
Janaswasthya Karigari Bhawan (NIJALAYA),
CN8, Street Number 18, CN Block,
Sector-V, Bidhannagar, Pin-700091

....Respondent(s)

COUNSEL FOR APPLICANT:

Suo Motu

COUNSEL FOR RESPONDENTS :

Mr. Ashok Prasad, Advocate for R-1,
Mr. Apurba Ghosh, Advocate for R-2),
Mr. Sudip Kumar Dutta, Advocate for R-3 & 7,
Mr. Sibojyoti Chakraborty, Advocate a/w
Mr. Prithwish Basu, Advocate for R-4,
Mr. Surendra Kumar, Advocate for R-5,
Mr. Dipanjan Ghosh, Advocate for R-6

JUDGMENT

PRESENT:

HON'BLE MR. JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)
HON'BLE DR. ARUN KUMAR VERMA (EXPERT MEMBER)

Reserved On:- 24th November, 2023

Pronounce On:- 1st December, 2023

-
1. Whether the Judgment is allowed to be published on the net? **Yes**
2. Whether the Judgment is allowed to be published in the NGT Reporter? **Yes**
-

Heard the learned Counsel for the parties and perused the documents on record.



2. This matter has been taken up by this Tribunal on the basis of news report published in the 'Times of India' Newspaper, Calcutta edition dated 23.03.2023 which reads as under:-

"An analysis of the Central Ground Water Board's data on groundwater for 2017-21 has revealed a 2.1m drop in Kolkata's groundwater level, a decline of 18.6% over the level recorded five years ago. For South 24 Parganas, the drop is 2.5m, or 27.8% from what it was five years ago. If left unchecked, the depletion for Kolkata could be 44% by 2025, say researchers. This is particularly worrisome since depletion in water level raises the possibility of arsenic contamination and increases salinity. Higher arsenic contamination has already been reported in Kolkata and South 24 Parganas.

"The groundwater forecast based on the current rate of rainfall, flooding and drought-like situations coupled with indiscriminate withdrawal indicates a 44% reduction in Kolkata's water table by 2025. This will almost certainly trigger a water crisis in the city," said Dr. Nirmala K, a senior researcher at Switch on Foundation, who has analyzed the CGWB data to arrive at the ominous forecast. Groundwater levels in Kolkata and South 24 Parganas are dipping at an alarming rate, scientists have warned. In Kolkata, homes are primarily responsible for groundwater depletion while in the districts, it is the agriculture sector that withdraws the maximum quantity of ground water. "The withdrawal is much higher than replenishment. This is why critical areas are increasing. This also accentuates the arsenic and salinity level of water," said S P Sinha Roy, former director of CGWB and member of the Central Groundwater Authority. Groundwater depletion will also hasten the death of the rivers, said river expert and Pollution Control Board chairman Kalyan Rudra. "During



the lean months, the groundwater maintains the base flow of the rivers and keeps them alive. If the groundwater gets depleted to a dangerous level, many rivers will die permanently,” he said. “As per the initial findings, groundwater usage across Bengal should be carefully monitored using multi-source data to assess actual groundwater use and recharge across the region. It is of utmost importance given the fact that groundwater use across Bengal is rising, especially post 2011 when regulations were relaxed,” said Prof. Pennan Chinnasamy, faculty at Indian Institute of Technology, Bombay, and founder director of Rural Data Research and Analysis (RuDRA) Labs. Vinay Jaju of Switch on Foundation said, “We have technology solutions and with awareness and change in habits, we can work on conserving water on a war footing mode.”

3. The article states that the data submitted by the Central Ground Water Board shows that between 2017-21 the ground water level in Kolkata has dropped by 2.1m which is a decline of 18.6% over the level recorded five years ago. For South 24 Parganas, the drop-in ground water level is 2.5m, or 27.8% from what it was five years ago. If the depletion in ground water in Kolkata is not checked, the fall in ground water level would reach 44% by 2025 as per the research data. It is also reported that higher arsenic contamination has already been reported in Kolkata and South 24 Parganas which is likely to increase due to depletion of ground water.

4. Notices were issued to the Respondents for filing their responses.



5. The Respondent No.3, State Water Investigation Directorate (SWID), West Bengal, has filed affidavit dated 26.04.2023 stating that effective involvement in ground water assessment work with the acquired Depth to Water Level (DTWL) Data and Ground Water Samples collected on periodical basis i.e. four times in a year (January-April-August-November) from the different Permanent Hydrograph Stations (PHS) situated within the Kolkata Municipal Corporation area, which leads to the Estimation Work of Ground Water Resources which is performed jointly with the Central Ground Water Board, Eastern Region. It is also stated that monitoring of water quality by chemical analysis of the samples is carried out twice in a year i.e. Pre-Monsoon in April and Post-Monsoon in November.

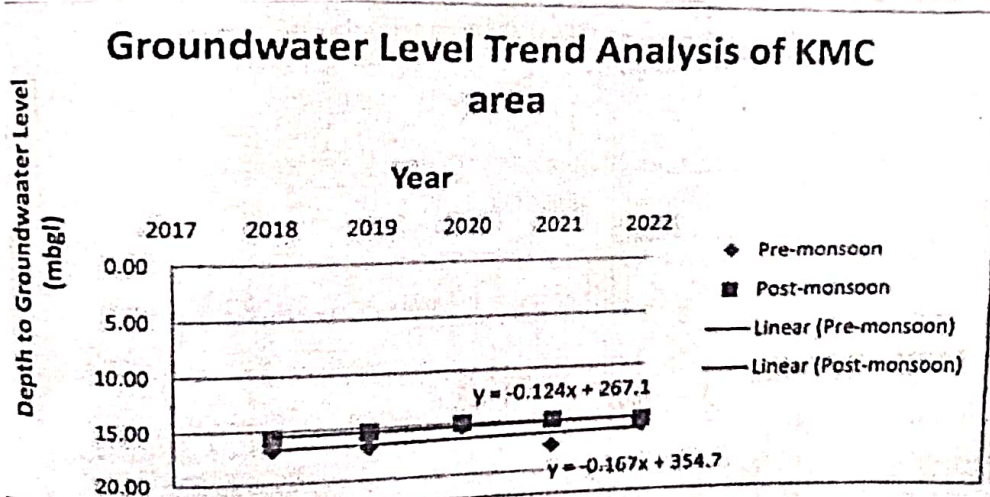
6. Another affidavit dated 04.07.2023 has been filed by Respondent No.3 stating therein that on receipt of the order of the Tribunal dated 24.03.2023, a letter was sent to the Regional Director, Central Ground Water Board, Eastern Region, Kolkata, requesting them to provide Detailed Ground Water Level data of Kolkata (KMC) and South 24 Parganas Districts with reference to the report published in the "Times of India" which is subject matter of the present Original Application. It is also stated that as per analysis of the data collected from different monitoring stations, by SWID in the last five years i.e. 2018-2022, the average depth to water level of Kolkata shows a rising trend in both Pre-Monsoon (16 cm) & Post-Monsoon (12 cm) season. It is also stated that the fluctuating nature of the depth to water level in both Pre-Monsoon



and Post-Monsoon seasons depends on the amount of rainfall for that particular year. Average Depth to Water Level (DTWL) data of last five years of Kolkata has been given in a box as quoted in paragraph-8 of the affidavit which reads as under:-

Year	2018 (mbgl)	2019 (mbgl)	2020 (mbgl)	2021 (mbgl)	2022 (mbgl)
Pre- monsoon	16.81	16.84	15.26	17.41	15.69
Post- monsoon	15.66	15.37	14.92	14.98	15.23

7. The Groundwater Level Trend Analysis of KMC area has also been given which is as under: -



8. It is stated that as per chemical analysis data within the KMC area only in 4 locations i.e. Ward No.96, 122, 55 & 113, a higher arsenic concentration (< 0.01 p.p.m. as per W.H.O. Guidelines) the highest being 0.0299 p.p.m. in Ward No.55 in the ground water samples has been encountered which information has also been provided to the KMC for proper mitigation

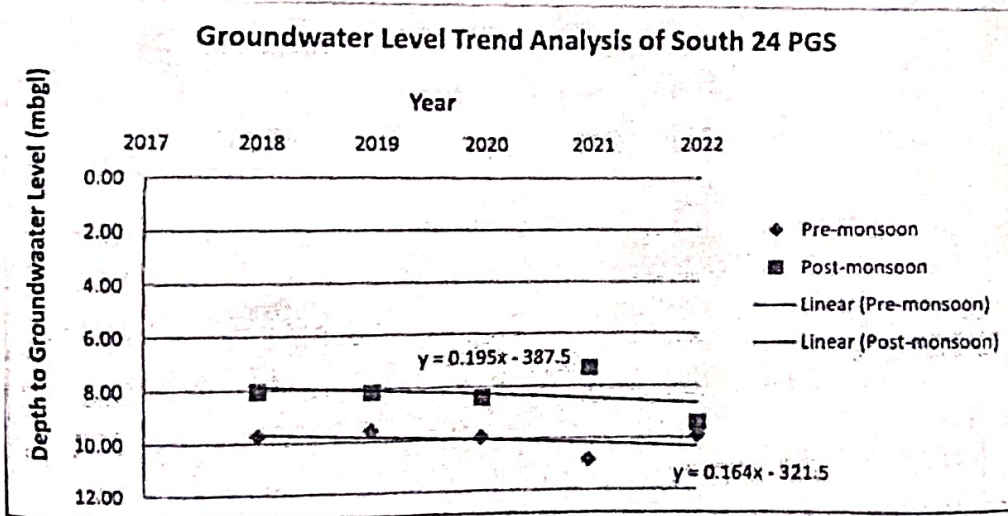
9. It is also stated that in the South 24 Parganas, the trend analysis of the average depth to water level shows a declining

nature in both Pre Monsoon (16 cm) & Post Monsoon (19 cm) seasons. It is further stated that the average data shows fluctuation in nature which on the other hand depends on the amount of rainfall for that particular year. The relevant data and graph with trend analysis is given as under: -

South 24 Parganas

Year	2018 (mbgl)	2019 (mbgl)	2020 (mbgl)	2021 (mbgl)	2022 (mbgl)
Pre-monsoon	9.72	9.59	9.92	10.83	9.92
Post-monsoon	8.04	8.13	8.40	7.30	9.43

10. The Groundwater Level Trend Analysis of South 24 Parganas is shows as under: -



*mbgl – Meter Below Ground Level

11. As regards presence of arsenic in South 24 Parganas District, it is stated that sporadic occurrence of arsenic has been observed in ten blocks namely Jaynagar-I, Baruipur, Bhangore-I, Bhangore-II, Sonarpur, Bishnupur-I, Bishnupur-II, Budgebudge-II, Morahat-II & Basanti where higher concentration of arsenic has been reported



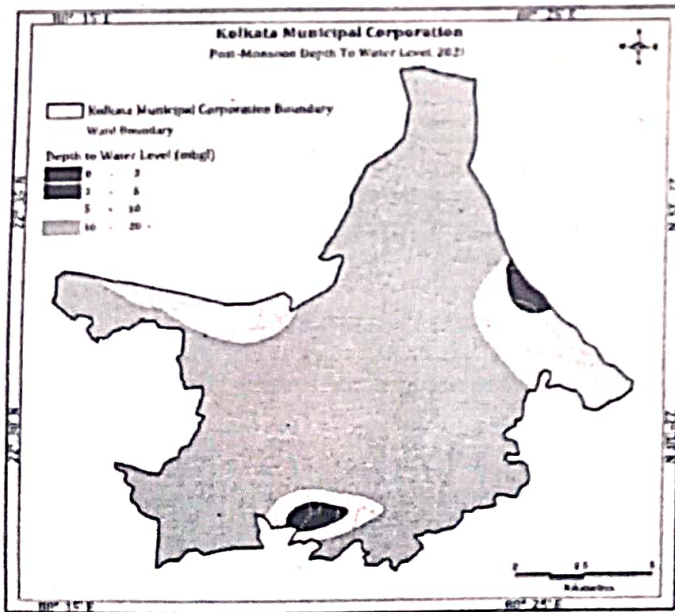
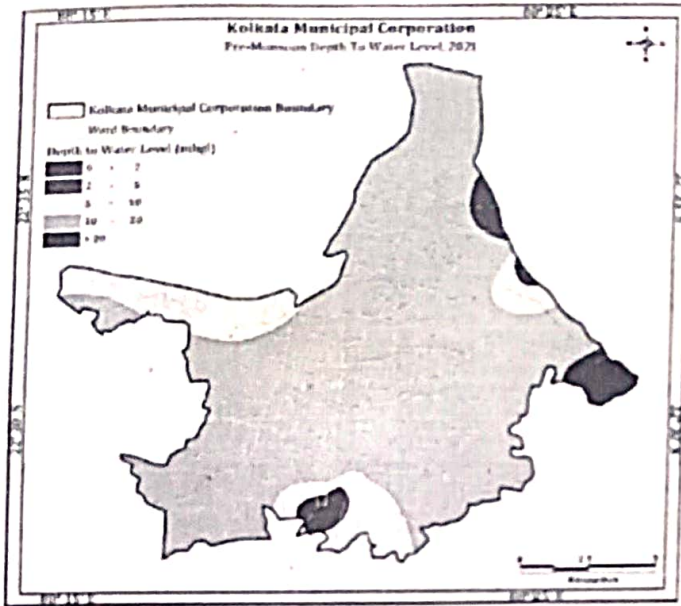
with the highest amount being 0.5 p.p.m. in Bhangore-I Block. This information has been given to the District Level Authority /District Level Ground Water Resources Development Authority of South 24 Parganas as well as Public Health Engineering Directorate (P.H.E.) which is a member of the District Level Authority.


12. The Department of Environment has filed a Report along with its affidavit dated 28.06.2023 giving the information which is already provided in the affidavit of the SWID, West Bengal.

13. The Respondent No.1, Central Ground Water Board in its affidavit dated 27.06.2023 has stated that in Kolkata city and South 24 Parganas district, in sub-surface, multiple water bearing zones (aquifers) exist which are mostly composed of sand separated by layers of clay. It is stated that top clay zone is 10-60m thick. Within this top clay zone, there are some pockets of sand which hold water in the area. These small sand zones are called Perched Aquifers and deeper zones are called Confined Aquifers. It is stated that the Perched Aquifer Zones support Dug-wells whereas the deeper Confined Aquifer horizons are exploited through tube-wells. It is also stated that the Central Ground Water Board ('CGWB' for short) conducts monitoring for Kolkata city on a monthly basis and four times in a year for South 24 Parganas district. Depth to water levels are collected from both dug wells and tube wells. Dug well data represents the water table of Perched Aquifers of the area, while tube wells represents the data of Confined Aquifers depending on the depth of groundwater measuring station.

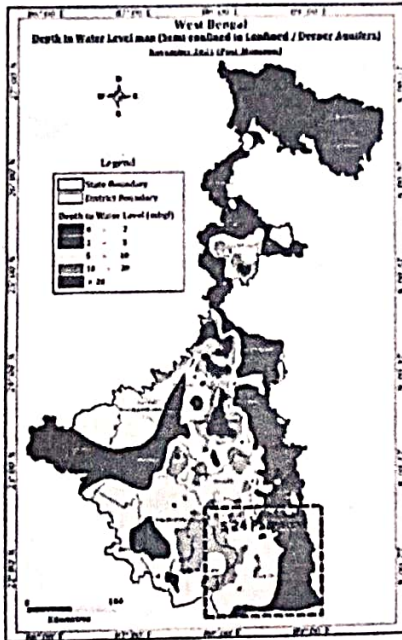
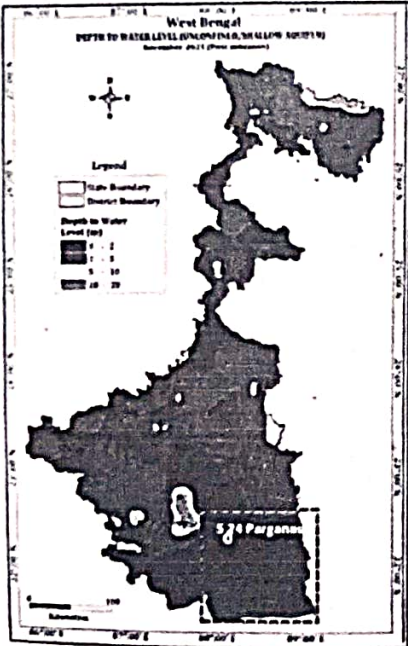
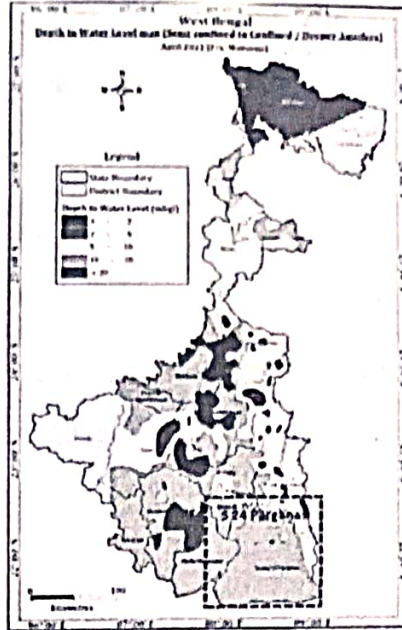
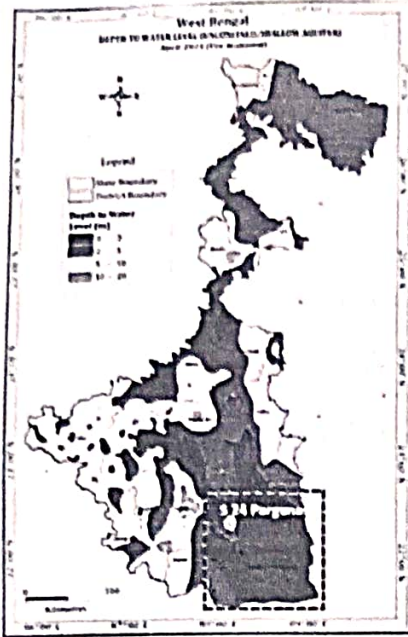


14. It is stated that in district within Kolkata Municipal Corporation, there are 35 observation wells and in South 24 Parganas, there are 131 observation wells. It is also stated that water level is also season specific and which decline in summer time (pre monsoon season) and rises after rainy period (post monsoon season). The data which has been filed with the affidavit is as under:-



Depth to Water level Map of Kolkata city 

3X



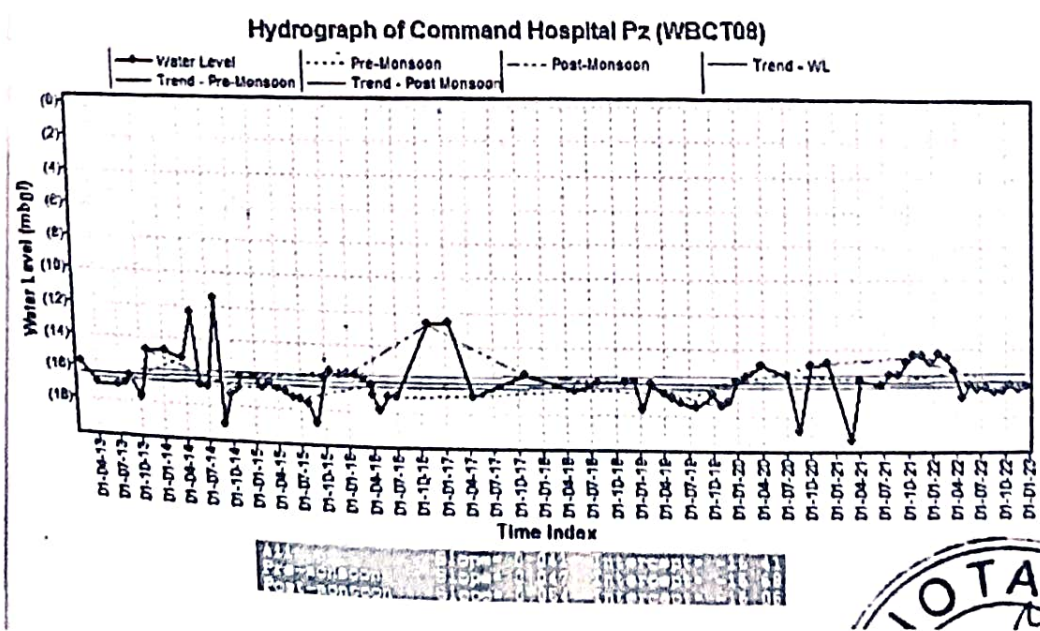
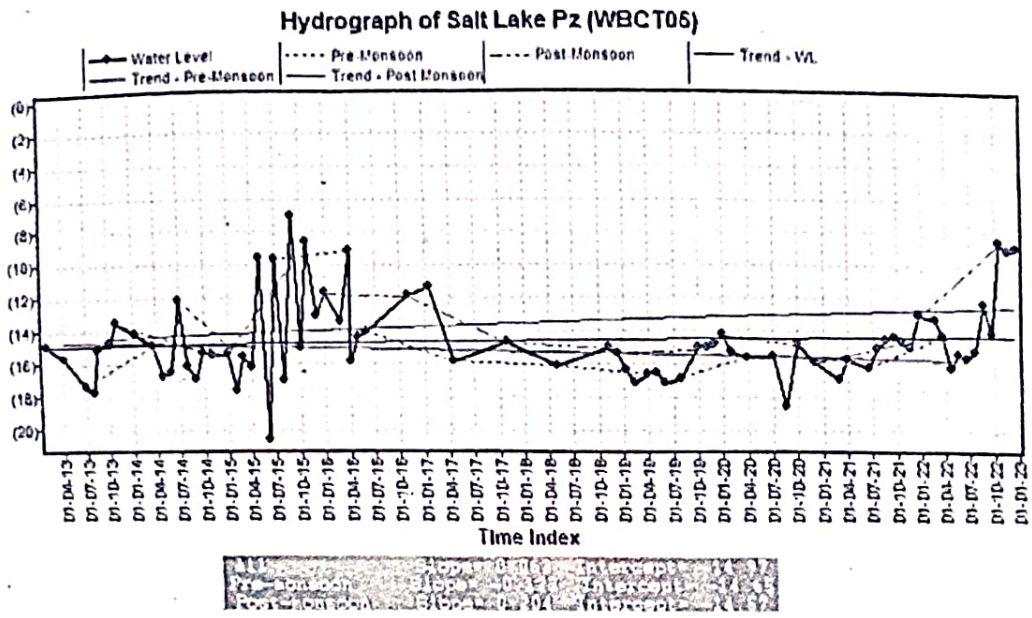
Aquifer-wise Depth to Water level Map of South 24 Parganas District

Frequency Table for Water levels in KMC and S 24 Parganas for the year 2017 and 2021 (Pre- and Post-monsoon seasons)

District	Period	No.	0-2 m		2-5 m		5-10 m		10-20 m		> 20 m	
			No	%	No	%	No	%	No	%	No	%
KMC	Apr -17	33	0	0	3	9.1	0	0	27	81.8	3	9.1
KMC	Nov-17	33	2	6.1	1	3.0	1	3.0	29	87.9	0	0
KMC	Mar -21	26	2	7.7	1	3.8	1	3.8	19	73.1	3	11.5
KMC	Nov-21	28	3	10.7	0	0	2	7.1	23	82.1	0	0
S24 Parganas	Apr -17	100	6	6	10	10	56	56	28	28	0	0
S24 Parganas	Nov-17	96	12	12.5	29	30.2	36	37.5	19	19.8	0	0
S24 Parganas	Apr -21	113	3	2.7	6	5.3	10	8.8	92	81.4	2	1.8
S24 Parganas	Nov-21	110	15	13.6	23	20.9	53	48.2	19	17.3	0	0

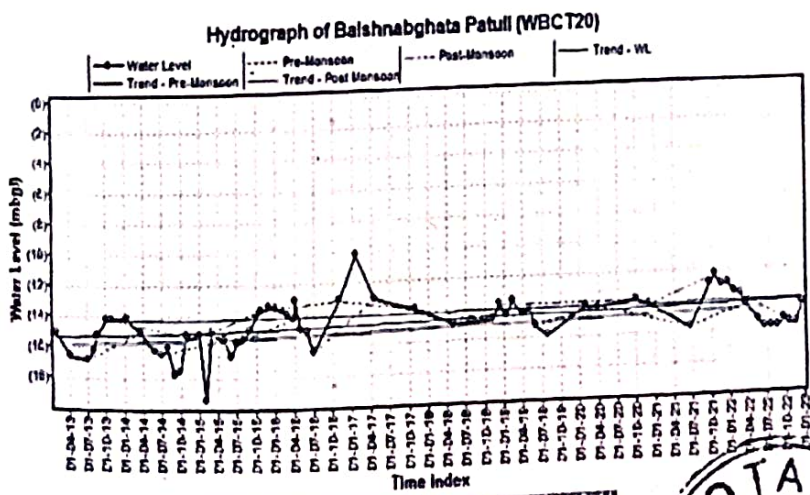
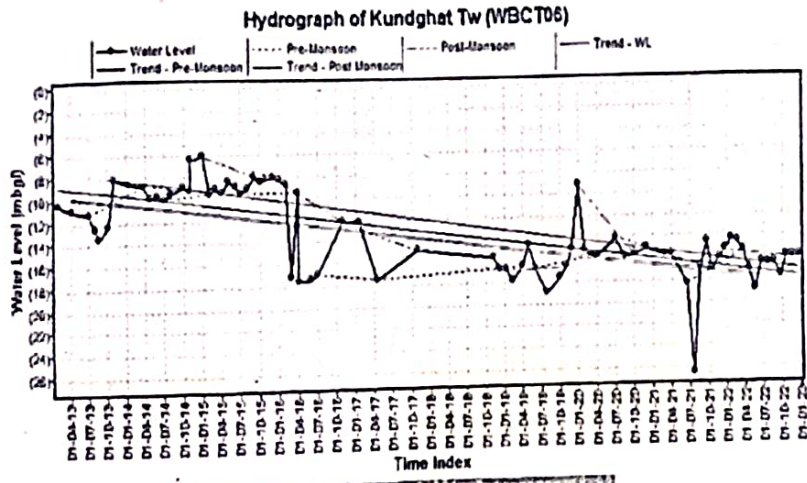
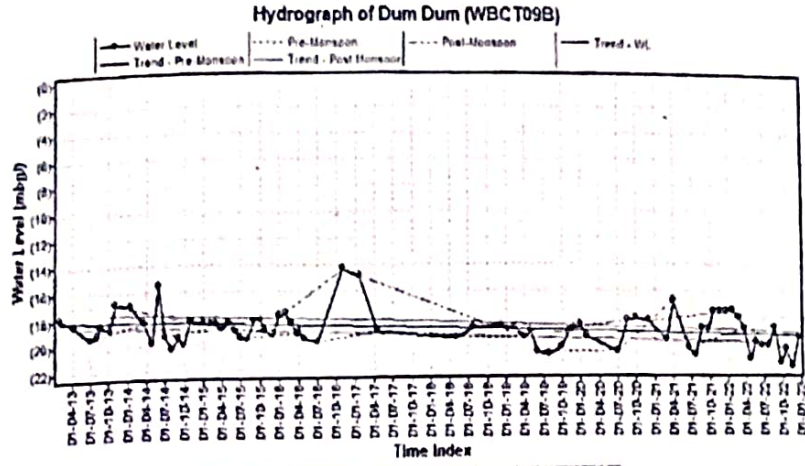
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15. It is stated that during the last five years the Central Ground Water Board collected data for 2017-2021 of Groundwater Level wherein more number of stations have shown rise than fall in depth to water level in the Kolkata Municipal Corporation area in both Pre and Post-monsoon season. It is also stated that on the other hand South 24 Paraganas district during Pre-monsoon season has shown a fall. The statistical information given in paragraph-11 of the affidavit reads as under:-

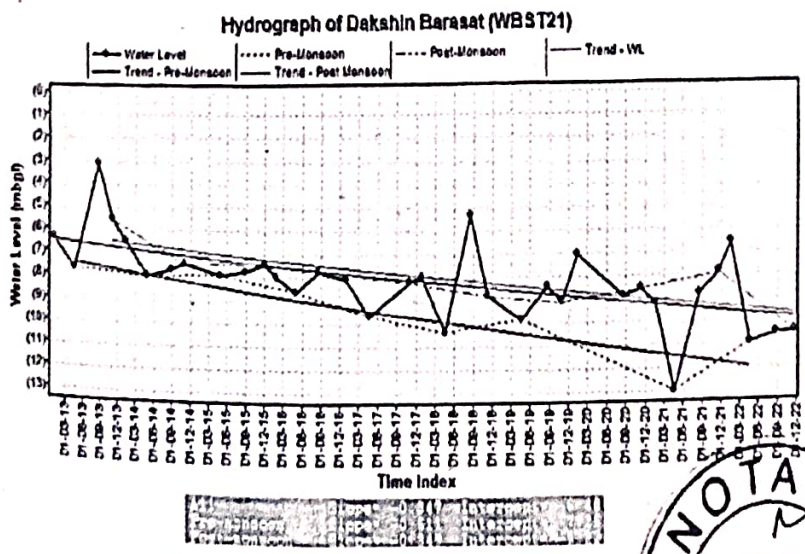
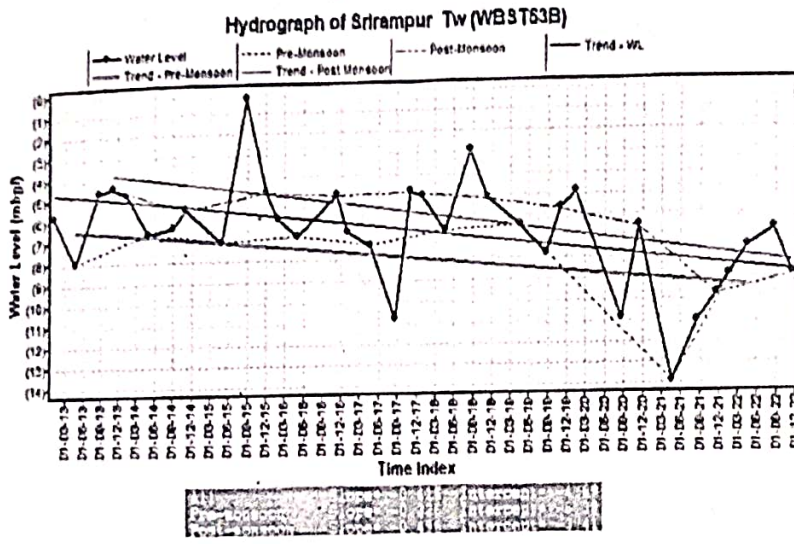
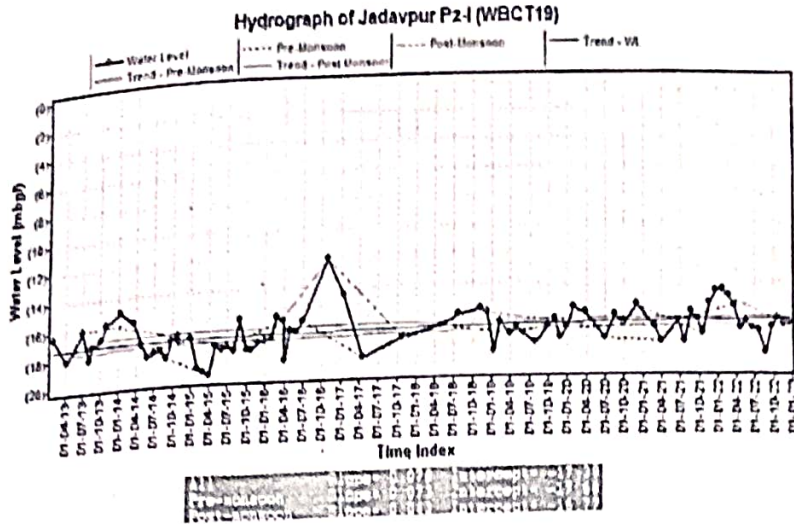


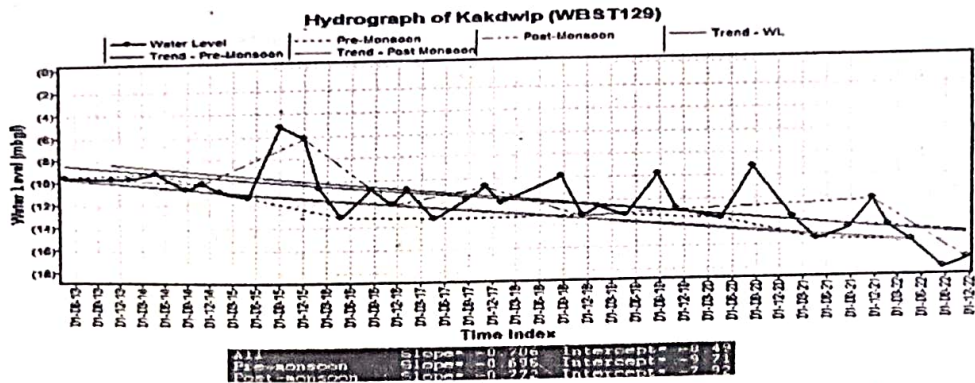
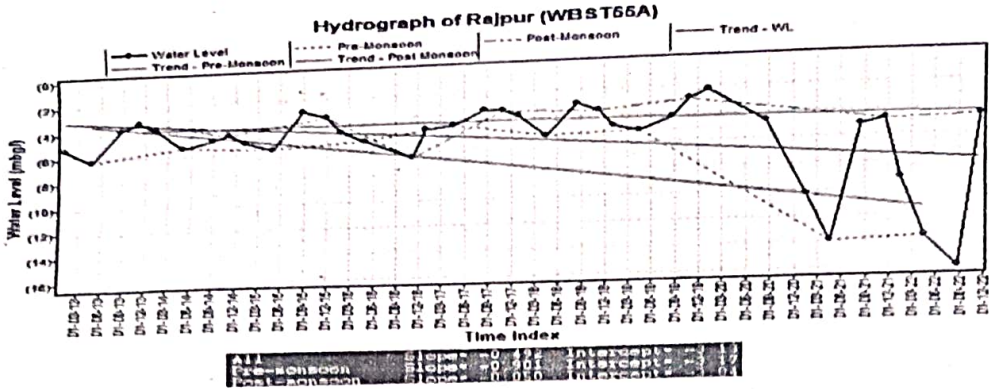
LOTA

28



NOTA





16. It is stated that the Hydrographs shown above show that during last ten years the decline in water level is more prominent in South 24 Parganas district than within the Kolkata Municipal Corporation. The Kolkata Municipal Corporation Hydrographs mostly does not show any decline in water level except Kudghat area. On the other hand, it is stated that in South 24 Parganas district of falling trend in water levels is observed with maximum fall at Kakdeep area. It is also stated that the news reports which is the subject matter of present Original Application is mostly generalized in nature as in the case of the Kolkata city and South 24 Parganas district, the Top Confined layer is generally tapped for water supply not directly connected with River System of the area. It is further stated that the water level within 20m considering top clay layer maximum thickness of 60m indicates pressurized state of



Top Confined Aquifer System. It is stated that the Central Ground Water Board studies have not so far shown any significant correlation within the depletion of groundwater level and water quality in these two districts.

17. With regard to the presence of Salinity and Arsenic the contents of paragraph-12 of the affidavit read as under:-

"A. Salinity

Electrical Conductivity (EC) and Total Dissolved Solids (TDS) are two parameters which are universally accepted as indicator of salinity. In Kolkata city and South 24 Parganas district saline zones are already present which were formed in geological past during marine regressing and formation of Bengal Delta. Sub-surface zone map given earlier depicts identified brackish water zones under KMC area.

Below given year-wise frequency table of observed EC values does not show any significant change over the period 2017-2021.

- i. *Year-wise variation of EC in Kolkata City and South 24 parganas District
(EC values are in μ/cm at 25^o C)*

District	Year	Total Number of samples analysed	0-250		250-500		500-1000		1000-1500		1500-2000		>2000	
			μs		μs		μs		μs		μs		μs	
			N	%	N	%	N	%	N	%	N	%	N	%
Kolkata	2017	16	0	0	0	0	4	25.0	5	31.3	5	31.3	2	12.5
Kolkata	2018	18	0	0	0	0	4	22.2	5	27.8	8	44.4	1	5.6
Kolkata	2019	14	0	0	0	0	3	21.4	2	14.3	7	50.0	2	14.3
Kolkata	2020	13	0	0	0	0	5	38.5	4	30.8	2	15.4	1	7.7
Kolkata	2021	16	0	0	0	0	4	25.0	4	25.0	6	37.5	2	12.5

District	Year	Total Number of samples analysed	0-250		250-500		500-1000		1000-1500		1500-2000		>2000 μs	
			μs		μs		μs		μs		μs		μs	
			N	%	N	%	N	%	N	%	N	%	N	%
S24P	2017	79	0	0	4	5.1	27	34.2	23	29.1	14	17.7	11	13.9
S24P	2018	51	0	0	1	2.0	22	43.1	19	37.3	3	5.9	6	11.8
S24P	2019	56	0	0	1	1.8	25	44.6	15	26.8	4	7.1	11	19.6
S24P	2020	61	0	0	2	3.3	28	45.9	17	27.9	7	11.5	7	11.5
S24P	2021	84	0	0	0	0.0	36	42.9	26	31.0	14	16.7	8	9.5

Below given year-wise frequency table of observed TDS values also does not show any significant change over the period 2017-2021.



ii. Year-wise variation of TDS in Kolkata City and South 24 Parganas District

(TDS values are in mg/L)

District	Year	Total Number of samples analysed	Fresh		Backish	
			0-1000		>1000	
			mg/L		mg/L	
			N	%	N	%
Kolkata	2017	16	13	81.3	3	18.8
Kolkata	2018	18	11	61.3	7	38.9
Kolkata	2019	14	5	35.7	9	64.3
Kolkata	2020	13	11	84.6	2	15.4
Kolkata	2021	16	12	75.0	4	25.0

District	Year	Total Number of samples analysed	Fresh		Backish	
			0-1000		>1000	
			mg/L		mg/L	
			N	%	N	%
South 24 Pgs	2017	79	61	77.2	18	22.8
South 24 Pgs	2018	51	43	84.3	8	15.7
South 24 Pgs	2019	56	42	75.0	14	25.0
South 24 Pgs	2020	61	50	82.0	11	18.0
South 24 Pgs	2021	84	68	81.0	16	19.0

B. Arsenic

Arsenic is an extensively discussed issue in recent media. It is known that West Bengal as a state is suffering from **Arsenic (As)** problem. A long patch along the Bhagirathi River is affected by the problem. The same has reported by some researchers in Kolkata City. West Bengal Government has already created **Arsenic Task Force** in 2005 to tackle the problem.

CGWB does not monitor for Arsenic in groundwater on annual basis. However, depending on emerging situations, Arsenic analyses from groundwater monitoring stations of CGWB were carried out in 2015 and 2019. Summary of the results are given below.

District	2015		2019	
	Total Number of samples analysed	Number of samples having Arsenic above permissible limit	Total Number of samples analysed	Number of samples having Arsenic above permissible limit
		(>10 µg)		(>10 µg)
Kolkata	26	0	12	0
S 24 Parganas	51	1	56	3

2015				
District	Block	Location	Well ID	As (ppb)
S 24 Parganas	Baruipur	Ramnagar	WBST141	12.0

2019				
District	Block	Location	Well ID	As (ppb)
S 24 Parganas	Bhangar-I	Hariharpur	WBST047A	11.8
S 24 Parganas	Gosaba	Jotirampur Ferryghat	WBST092A	19.6
S 24 Parganas	Sonarpur	Gobindapur	WBST118	46.1

*Results shows that no **As** had been detected in Kolkata City whereas **As** had been detected from South 24 Parganas district. The area where **As** is observed in South 24 Parganas district, entire blocks of Bhangar-I and Sonarpur was already declared as **As affected area** by Arsenic Task Force, GoWB.*

18. So far as presence of Arsenic is concerned, it is stated that the results extracted hereinabove show that no arsenic has been detected in Kolkata city whereas arsenic has been detected from South 24 Parganas district. It is also stated that the area where arsenic is observed in South 24 Parganas district, entire blocks of Bhangar-I and Sonarpur have been declared as arsenic affected area by the Arsenic Task Force, Government of West Bengal.

19. The Respondent No.7, Public Health Engineering Directorate has filed affidavit dated 05.07.2023 stating therein that in South 24 Parganas district several piped water supply projects have been taken up under the Jal Jeevan Mission (JJM) for uncovered areas where no piped water supply exists, and also for augmentation of water supply of already covered areas. It is also stated that new piped water supply schemes based on ground water sources are being implemented taking utmost care to tap the deepest layer of water which is generally devoid of arsenic contamination.

20. With regard to Salinity in water, it is stated that Chloride value of ground water based drinking water sources are generally within permissible limit except in some areas under coastal block for

which efforts are being made to carry water from source of a faraway source to this area, besides, routine water test is being carried out on a regular basis in the National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited and recognized laboratory. It is also stated that as per water test reports arsenic concentration is within permissible limit. The ground Water Level Fluctuation (WLF) in South 24 Parganas district is given in the table extracted herein below: -

South 24 Parganas																			
Time Period	No. of Wells/Stations analyzed	Fall in m						Rise in m						Total No. of Wells/Stations					
		0-2	%	2-4	%	>4	%	0-2	%	2-4	%	>4	%	Total Fall	% of Total Fall	% Mean Fall	Total Rise	% of Total Rise	% Mean Rise
2017-2018	85	28	32.9	3	3.5	1	1.2	40	47	8	9.4	5	5.9	32	37.65		53	62.35	
2018-2019	83	44	53	10	12	3	3.6	18	22	6	7.2	2	2.4	57	68.67		26	31.33	
2019-2020	82	35	39	4	5.2	1	1.3	32	42	4	5.2	6	7.8	40	48.78	51.76	42	51.22	48.23
2020-2021	94	22	23.4	14	15	26	27.7	26	28	5	5.3	1	1.1	62	65.96		32	34.04	
2021-2022	98	25	25.5	10	10	2	2	23	24	22	22.4	16	16.3	37	37.76		61	62.24	

21. The five year depth to water level data in South 24 Parganas district is as under: -

South 24 Parganas Water Level (in m)				
Years	Pre-Monsoon	Mean	Post-Monsoon	Mean
2018	9.72	9.99	8.04	8.26
2019	9.59		8.13	
2020	9.92		8.4	
2021	10.83		7.3	
2022	9.92		9.43	

22. Another affidavit dated 21.07.2023 has been filed by Respondent No.7, Public Health Engineering Directorate, stating that Detailed Project Report (DPR) has been prepared for installing Arsenic & Iron Removal Plants (AIRPs) (above 200 removal plants)

for ground water schemes which is given in the table extracted herein below:-

Selected Blocks of South 24 Parganas	
Blocks	No. of Arsenic & Iron Removal Plants (AIRPs)
<i>Bishupur I</i>	35
<i>Bhangar I</i>	29
<i>Sonarpur</i>	33
<i>Baruipur</i>	70
<i>Jaynagar I</i>	33
<i>Mograhat II</i>	32

23. It is stated that two field scale technologies are being developed i.e. Shujapur-Shahidpur & Gobordanga Models of Arsenic & Iron Removal for arsenic mitigation. It is also stated that the basic removal process of the plant is followed by Oxidation, Filtration, Coagulation and finally Adsorption method. The treatment units/chambers are designed and name as Baffled Flocculator, Plain Sedimentation Tank, Partial Gravity System with pressure type filter and Activated Alumina Chamber for final adsorption. The capacity of the removal plants are designed on the basis of population dimension by individual water supply schemes (from 20 to 50 cum/hr.). It is stated that raw water is generally oxidized by suitable chemical agent for effectively removing "Total Arsenic" where the hydraulic operation of the system is partial gravity flow (without any pump) followed by pressure filter device to remove Activated Alumina. A backwash system has been designed to operate to prevent the media from clogging. It is also stated that both raw water and treated water would be regularly tested to ensure arsenic concentration and thereafter supplied as safe water to the people for consumption.

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24. One more affidavit dated 22.09.2023 has been filed by Respondent No.7, Public Health Engineering Directorate, stating therein that in South 24 Parganas district, the major water supply scheme "Surface Water Based Supply Scheme for Kulpi and adjoining Blocks" is being implemented for supplying purified drinking water in ten blocks namely Kulpi, Diamond Harbor-I, Diamond Harbor-II, Magrahat-I, Mathurapur-I, Mathurapur-II, Mandirbazar, Jaynagar-II, Kultali, Falta, It is also stated that the scheme utilizes water from Hooghly River and consists of a Water Treatment Plant having capacity of 52 million gallons per day to provide drinking water to a population of 32.89 lakhs free from arsenic contamination. It is further stated that the district has 18 laboratories out of which 17 are accredited with NABL. It is stated that arsenic contamination so far has been observed only in shallower depths in a few blocks i.e. Bishnupur, Baruipur, Sonarpur, Bhangar-I, Joynagar-I and Magrahat-II which is not significantly established to be beyond permissible limit. It is also stated that provision for Arsenic & Iron Removal Plant has been made in the Detailed Project Report (DPR) for the new piped Water Supply Scheme in the area of installation. Other blocks in the district are not found to be contaminated with arsenic. It is stated that 17020 tests have been conducted by 163 active facilitators in the financial year 2023-24 and no adverse result relating to arsenic contamination has been reported so far. It is further stated that 41.36% of villages have been tested using both Laboratory and Field Testing Kits (FTK). A total number of 3506 Asha Workers have been



trained till date for testing water samples using Field Testing Kits. It is stated that considering the rising trend and distressing nature of contamination of this metalloid, 232 Arsenic and Iron Removal Plants for Ground Water Schemes have been considered for implementation in the Detailed Project Report (DPR).

25. It is further stated that 883 number of schemes have been sanctioned in district South 24 Parganas having a total value of Rs.6114.41 Crores. It is also stated that 1144 Big Dia. Tube-wells are projected to be sunk under these sanctioned schemes.

26. The Respondent No.4, Kolkata Municipal Corporation, has filed affidavit dated 23.11.2023 stating that Kolkata Municipal Corporation has provided portable drinking to almost every part of the city free of arsenic. It is also stated that about 5 lakh premises have been provided with piped water which is about 98% of the city's population. It is also stated that the benefit of piped water supply to the remaining population of the city by regular development work for generation as well as distribution segment of water supply system will be completed tentatively in five years. It is further stated that at present directions for rain water harvesting for recharging the water table has been made applicable for buildings having an area of 20,000 Sq. Mt. or more as per State Environment Impact Assessment Authority (SEIAA), West Bengal Notification dated 17.12.2019 and Kolkata Municipal Corporation Office Circular No.8 of 2019-2020.

27. Considering the documents on record and the stand taken by the Respondents, we direct the State Respondents to expedite



implementation of its Detailed Project Report (DPR) within three years with a further direction that the Government shall carry out Water Testing Programmes at regular intervals and ensure that there is no arsenic contamination in the water.

28. A further direction is issued to the Kolkata Municipal Corporation to complete its Project of supplying potable drinking water to the remaining population of the city within a period of three years.

29. With the aforesaid directions, the Original Application No.34/2023/EZ is disposed of.

30. Interlocutory Applications, if any, stand disposed of accordingly.

31. There shall be no order as to costs.

.....
B. AMIT STHALEKAR, JM

.....
Dr. ARUN KUMAR VERMA, EM

**Kolkata,
December 1, 2023,
Original Application No.34/2023/EZ
MN**



R. V. BRIGGS & CO. PRIVATE LTD.

ANALYTICAL CONSULTING & TECHNICAL CHEMISTS

(AN ISO 9001:2015 & ISO 45001 : 2018 CERTIFIED COMPANY)

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CIN : U51109WB1931PTC007007



TC-12347

P/4

TEST REPORT

ULR NO. TC1234724000006496

Certificate No. W(S)/24-25/1567

Date : November 18, 2024

Page 1 of 4

Issued to

: M/s. EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

2, Jessore Road, Emami City, Dum Dum, Kolkata - 700 028

Your Ref No.

: Letter dtd. 11.11..2024

Sample Description

: Water (Borewell)

Mark on Sample

: Borewell Water from Children's

Park Borewell (Park Side)

Sample Submitted On

: 12.11.2024

Analysis Started on

: 12.11.2024

Test Completed on

: 14.11.2024

Parameters Tested:

Microbiological :

1) Coliform Organism (2) E.Coli

Microbiological Test Findings :

Sl No.	Test parameters	Test Method	Unit	Results	Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021
1	Coliform Organism	APHA 24th Edn. 9222B	CFU /100ml.	Absent	Absent
2	E. coli	APHA 24th Edn. 9222H	CFU /100ml.	Absent	Absent

Remarks on Microbiological Test Report :

The above mentioned sample of water complies with IS: 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021 & Satisfactory for drinking purpose, in respect of the above mentioned parameters.

: END OF TEST REPORT :

15/11
Verified by

(Pijush Kanti Dutta)
Sr. Microbiologist
Authorized Signatory

NCB

- ★ The test report shall not be reproduced, except in full, without written approval of the Company.
- ★ Results relate only to the parameters tested.



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TC-12347

TEST REPORT

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Sample Description

: Water (Borewell)

Mark on Sample

: Borewell Water from Children's
Park Borewell (Park Side)

Sample Submitted On

: 12.11.2024

Analysis Started on

: 12.11.2024

Test Completed on

: 18.11.2024

Parameters Tested :

As per IS: 10,500, 2012

1. Organoleptic and Physical - 6 Parameters

2. General Parameters - 22 Parameters

3. Toxic Substances - 7 Parameters

Physical & Chemical Test Findings :

Sl No.	Test parameters	Test Method	Unit	Results	Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021	
					Acceptable Limit	Permissible Limit
A. Organoleptic and Physical Parameters						
1	Colour	IS: 3025-(part-4): 1983	Hazen	1	5 Max.	15 Max.
2	Odour	IS:3025(Part-5):1983	Agreeable	Agreeable	Agreeable
3	Taste	IS:3025(Part-8):1984	---	Agreeable	Agreeable	Agreeable
4	pH value	IS: 3025 (Part-11): 1983	7.11	6.5 - 8.5	No Relaxation
5	Turbidity	IS: 3025 (Part-10): 1984	NTU	2.6	1 Max.	5 Max.
6	Total Dissolved Solids	IS: 3025 (Part-16): 1984	mg/l	608	500 Max.	2000 Max.
B. General Parameters Concerning Substances Undesirable in Excessive Amounts						
1	Aluminium as Al	IS: 3025 (Part-55)	mg/l	< 0.03	0.03 Max.	0.2 Max.
2	Ammonia (NH ₃ -N)	IS: 3025(Part-34)	mg/l	< 0.2	0.5 Max.	No Relaxation
3	Anionic detergents(as MBAS)	APHA 24th Edn. 5540C	mg/l	< 0.05	0.2 Max.	1 Max.
4	Barium as Ba	APHA 24th Edn. 3111D	mg/l	< 0.5	0.7 Max.	No Relaxation
5	Boron as B	IS: 3025 (Part-57): 2005	mg/l	< 0.2	0.5 Max.	2.4 Max.
6	Calcium as Ca	IS: 3025 (Part-40): 1991	mg/l	79.2	75 Max.	200 Max.
7	Chloride as Cl	IS: 3025 (Part-32): 1988	mg/l	94.0	250 Max.	1000 Max.
8	Copper as Cu	IS: 3025 (Part-42): 1992	mg/l	< 0.05	0.05 Max.	1.5 Max.
9	Fluoride as F	IS: 3025 (Part-60): 2008	mg/l	0.45	1 Max.	1.5 Max.
10	Residual free Chlorine	IS: 3025 (Part-26): 1986	mg/l	< 0.1	0.2 min	1 Max.
11	Iron as Fe	IS: 3025 (Part-53): 2003	mg/l	0.34	1.0 Max.	No Relaxation
12	Magnesium as Mg	IS: 3025 (Part-46): 1994	mg/l	36.8	30 Max.	100 Max.
13	Manganese as Mn	IS: 3025 (Part-59): 2006	mg/l	< 0.05	0.1 Max.	0.3 Max.
14	Nitrate as NO ₃	APHA 24th Edn. 4500-NO3 D	mg/l	4.1	45 Max.	No Relaxation
15	Phenoic Compounds as C ₆ H ₅ OH	IS: 3025 (Part-43): 1992	mg/l	< 0.001	0.001 Max.	0.002 Max.
16	Selenium as Se	IS: 3025 (Part-56): 2003	mg/l	< 0.01	0.01 Max.	No Relaxation
17	Silver as Ag	Annex J of IS: 13428	mg/l	< 0.05	0.1 Max.	No Relaxation
18	Sulphate as SO ₄	IS: 3025 (Part-24): 1986	mg/l	50.1	200 Max.	400 Max.

Trina Mukherjee

Cont. page - 2

[Signature]

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ANALYTICAL CONSULTING & TECHNICAL CHEMISTS

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E-mail : rvbriggs.kolkata@gmail.com, info@rvbriggs.com

CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

Certificate No. W(S)/24-25/1567

Date : November 18, 2024

Page 3 of 4

Sl No.	Test parameters	Test Method	Unit	Results	Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021	
					Acceptable Limit	Permissible Limit
19	Sulphide as H ₂ S	IS: 3025 (Part-29): 1986	mg/l	< 0.05	0.05 Max.	No Relaxation
20	Total Alkalinity as CaCO ₃	IS: 3025 (Part-23): 1986	mg/l	326	200 Max.	600 Max.
21	Total Hardness as CaCO ₃	IS: 3025 (Part-21) - 2009	mg/l	349	200 Max.	600 Max.
22	Zinc as Zn	IS: 3025 (Part-49): 1994	mg/l	< 0.05	5 Max.	15 Max.
C. Parameters Concerning Toxic Substances						
1	Cadmium as Cd.	IS: 3025 (Part-41): 1992	mg/l	< 0.002	0.003 Max.	No Relaxation
2	Cyanide as CN	IS: 3025 (Part-27): 1986	mg/l	< 0.05	0.05 Max.	No Relaxation
3	Lead as Pb	IS: 3025 (Part-47): 1994	mg/l	< 0.01	0.01 Max.	No Relaxation
4	Mercury as Hg	IS: 3025 (Part-48): 1994	mg/l	< 0.001	0.001 Max.	No Relaxation
5	Nickel as Ni	IS: 3025 (Part - 54) 2003	mg/l	< 0.01	0.02 Max.	No Relaxation
6	Total Arsenic as As	IS: 3025 (Part-37): 1988	mg/l	< 0.002	0.01 Max.	No Relaxation
7	Total Chromium as Cr	IS: 3025 (Part-52): 2003	mg/l	< 0.05	0.05 Max.	No Relaxation

Minimum detection limit:

i) Anionic Detergents : 0.05mg/l	ii) Aluminium : 0.03mg/l	iii) Ammonia : 0.2mg/l	iv) Barium : 0.5mg/l
v) Sulphide : 0.05mg/l	vi) Copper : 0.05mg/l	vii) Manganese : 0.05mg/l	viii) Boron : 0.2mg/l
ix) Mercury : 0.001mg/l	x) Selenium : 0.01mg/l	xi) Silver : 0.05mg/l	xii) Nickel : 0.01mg/l
xiii) Total Chromium : 0.05mg/l	xiv) Cadmium : 0.002mg/l	xv) Cyanide : 0.05mg/l	xvi) Lead : 0.01mg/l
xvii) Total Arsenic : 0.002mg/l	xviii) Zinc : 0.005mg/l	xix) Phenolic Compounds : 0.001mg/l	
xx) Residual Free Chlorine : 0.1mg/l			

Remarks on Chemical Test Report :

- i) The above mentioned sample of water complies with IS: 10500, 2012 (2nd Rev.) Amendment No. 4, November 2021 & Satisfactory for drinking purpose, in respect of the above mentioned parameters
- ii) Turbidity, Total Dissolved Solids, Total Alkalinity, Calcium, Magnesium & Total Hardness are beyond the acceptable limit but within the permissible limit

Remarks on Test Report in respect of Microbiological & Chemical Test : The Water sample is fit for Human Consumption, in respect of the above Microbiological & Chemical Parameters

: END OF TEST REPORT :

Tina Mulherjee

Report Verified by

Dr. R. Karim

(Dr. R. KARIM)

Technical Manager

Authorized Signatory

For R.V.BRIGGS & CO. PRIVATE LTD.



R. V. BRIGGS & CO. PRIVATE LTD.

ANALYTICAL CONSULTING & TECHNICAL CHEMISTS

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CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

ULR NO. TC1234724000006496

Certificate No. W(S)/24-25/1567

Date : November 18, 2024

Page 4 of 4

Issued to

M/s. EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
2, Jessore Road, Emami City, Dum Dum, Kolkata - 700 028

Your Ref No.

: Letter dtd. 11.11.2024

Sample Description

: Water (Borewell)

Mark on Sample

: Borewell Water from Children's
Park Borewell (Park Side)

Sample Submitted On

: 12.11.2024

Analysis Started on

: 12.11.2024

Test Completed on

: 18.11.2024

Parameters Tested As per IS: 10,500, 2012 (Pesticide)
Alachlor, Aldrin, Dieldrin, Alpha HCH, Beta HCH, Ethion, Delta
HCH, Butachlor, Chlorpyrifos, p,p-DDT, Endosulfan (alpha),
p,p-DDE, p,p-DDD, Endosulfan (beta), Endosulfan (sulphate),
Famma HCH (Lindane), Methyl parathion, Monocrotophos,
Isoproturon, Malathion, Phorate, Atrazine,

Test Findings of Pesticide:

Sl. No.	Test Parameters	Test Method	Unit	Results	Norms as per IS :10500, 2012 (2nd Rev.) Requirement/Limit
1	Alachlor	APHA 24th Edn. 6630B	µg/l	< 0.02	20 µg/l
2	Aldrin	APHA 24th Edn. 6630B	µg/l	< 0.01	0.03 µg/l
3	Dieldrin	APHA 24th Edn. 6630B	µg/l	< 0.01	0.03 µg/l
4	Alpha HCH	APHA 24th Edn. 6630B	µg/l	< 0.01	0.01 µg/l
5	Beta HCH	APHA 24th Edn. 6630B	µg/l	< 0.01	0.04 µg/l
6	Butachlor	APHA 24th Edn. 6630B	µg/l	< 0.02	125 µg/l
7	Chlorpyrifos	APHA 24th Edn. 6630B	µg/l	< 1.0	30 µg/l
8	Delta HCH	APHA 24th Edn. 6630B	µg/l	< 0.01	0.04 µg/l
9	p,p - DDT	APHA 24th Edn. 6630B	µg/l	< 0.01	1 µg/l
10	p,p - DDE	APHA 24th Edn. 6630B	µg/l	< 0.01	1 µg/l
11	p,p - DDD	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
12	Endosulfan (alpha)	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
13	Endosulfan (beta)	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
14	Endosulfan (sulphate)	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
15	Ethion	APHA 24th Edn. 6630B	µg/l	< 0.02	3 µg/l
16	Gamma HCH (Lindane)	APHA 24th Edn. 6630B	µg/l	< 0.01	2 µg/l
17	Phorate	APHA 24th Edn. 6630B	µg/l	< 0.02	2 µg/l
18	Atrazine	APHA 24th Edn. 6630B	µg/l	< 0.10	2 µg/l
19	Methyl parathion	APHA 24th Edn. 6630B	µg/l	< 0.10	0.3 µg/l
20	Malathion	APHA 24th Edn. 6630B	µg/l	< 1.0	190 µg/l
21	Monocrotophos	APHA 24th Edn. 6630B	µg/l	< 0.10	1 µg/l
22	Isoproturon	APHA 24th Edn. 6630B	µg/l	< 1.0	9 µg/l

Remarks on Pesticide Test Report :

The above mentioned sample of water complies with IS:10500, 2012 (2nd Rev.) & Satisfactory for drinking purpose, in respect of the above mentioned parameters.

: END OF TEST REPORT :

Trina Mukherjee
Report Verified by

(Dr. R. KARIM)
Technical Manager
Authorized Signatory
For R.V.BRIGGS & CO. PRIVATE LTD.

NCB

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- ★ Results relate only to the parameters tested.



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E-mail : rvbriggs.kolkata@gmail.com, info@rvbriggs.com

CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

ULR NO. TC1234724000006497

Certificate No. W(S)/24-25/1568

Date : November 18, 2024

Page 1 of 4

Issued to : M/s. EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

2, Jessore Road, Emami City, Dum Dum, Kolkata - 700 028

Your Ref No. : Letter dtd. 11.11..2024

Sample Description : Drinking Water

Mark on Sample : Borewell Water from Club
House Borewell (Club Side)

Sample Submitted On : 12.11.2024

Analysis Started on : 12.11.2024

Test Completed on : 14.11.2024

Parameters Tested:

Microbiological :

1) Coliform Organism (2) E.Coli

Microbiological Test Findings :

Sl No.	Test parameters	Test Method	Unit	Results	Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021
1	Coliform Organism	APHA 24th Edn. 9222B	CFU /100ml.	121	Absent
2	E. coli	APHA 24th Edn. 9222H	CFU /100ml.	Absent	Absent

Remarks on Microbiological Test Report :

The above mentioned sample of water does not comply with IS: 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021 & Unsatisfactory for drinking purpose, in respect of the above mentioned parameters.

: END OF TEST REPORT :

Verified by

(Pijush Kanti Dutta)
Sr. Microbiologist
Authorized Signatory



R. V. BRIGGS & CO. PRIVATE LTD. ✂

ANALYTICAL CONSULTING & TECHNICAL CHEMISTS

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TC-12347

TEST REPORT

ULR NO. TC1234724000006497

Certificate No. W(S)/24-25/1568

Date : November 18, 2024

Page 2 of 4

Issued to

: M/s. EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
2, Jessore Road, Emami City, Dum Dum, Kolkata - 700 028

Your Ref No.

: Letter dtd. 11.11.2024

Sample Description

: Drinking Water

Mark on Sample

: Borewell Water from Club
House Borewell (Club Side)

Sample Submitted On

: 12.11.2024

Analysis Started on

: 12.11.2024

Test Completed on

: 18.11.2024

Parameters Tested :

As per IS: 10,500, 2012

1. Organoleptic and Physical - 6 Parameters

2. General Parameters - 22 Parameters

3. Toxic Substances - 7 Parameters

Physical & Chemical Test Findings :

Sl No.	Test parameters	Test Method	Unit	Results	Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021	
					Acceptable Limit	Permissible Limit
A. Organoleptic and Physical Parameters						
1	Colour	IS: 3025-(part-4): 1983	Hazen	1	5 Max.	15 Max.
2	Odour	IS:3025(Part-5):1983	Agreeable	Agreeable	Agreeable
3	Taste	IS:3025(Part-8):1984	---	Agreeable	Agreeable	Agreeable
4	pH value	IS: 3025 (Part-11): 1983	7.15	6.5 - 8.5	No Relaxation
5	Turbidity	IS: 3025 (Part-10): 1984	NTU	4.2	1 Max.	5 Max.
6	Total Dissolved Solids	IS: 3025 (Part-16): 1984	mg/l	720	500 Max.	2000 Max.
B. General Parameters Concerning Substances Undesirable in Excessive Amounts						
1	Aluminium as Al	IS: 3025 (Part-55)	mg/l	< 0.03	0.03 Max.	0.2 Max.
2	Ammonia (NH ₃ -N)	IS: 3025(Part-34)	mg/l	< 0.2	0.5 Max.	No Relaxation
3	Anionic detergents(as MBAS)	APHA 24th Edn. 5540C	mg/l	< 0.05	0.2 Max.	1 Max
4	Barium as Ba	APHA 24th Edn. 3111D	mg/l	< 0.5	0.7 Max.	No Relaxation
5	Boron as B	IS: 3025 (Part-57): 2005	mg/l	< 0.2	0.5 Max.	2.4 Max.
6	Calcium as Ca	IS: 3025 (Part-40): 1991	mg/l	91.6	75 Max.	200 Max.
7	Chloride as Cl	IS: 3025 (Part-32): 1988	mg/l	92.0	250 Max.	1000 Max.
8	Copper as Cu	IS: 3025 (Part-42): 1992	mg/l	< 0.05	0.05 Max.	1.5 Max.
9	Fluoride as F	IS: 3025 (Part-60): 2008	mg/l	0.55	1 Max.	1.5 Max.
10	Residual free Chlorine	IS: 3025 (Part-26): 1986	mg/l	< 0.1	0.2 min	1 Max.
11	Iron as Fe	IS: 3025 (Part-53): 2003	mg/l	0.71	1.0 Max.	No Relaxation
12	Magnesium as Mg	IS: 3025 (Part-46): 1994	mg/l	46.2	30 Max.	100 Max.
13	Manganese as Mn	IS: 3025 (Part-59): 2006	mg/l	0.47	0.1 Max.	0.3 Max.
14	Nitrate as NO ₃	APHA 24th Edn. 4500-NO3 D	mg/l	4.6	45 Max.	No Relaxation
15	Phenolic Compounds as C ₆ H ₅ OH	IS: 3025 (Part-43): 1992	mg/l	< 0.001	0.001 Max.	0.002 Max.
16	Selenium as Se	IS: 3025 (Part-56): 2003	mg/l	< 0.01	0.01 Max.	No Relaxation
17	Silver as Ag	Annex J of IS: 13428	mg/l	< 0.05	0.1 Max.	No Relaxation
18	Sulphate as SO ₄	IS: 3025 (Part-24): 1986	mg/l	68.6	200 Max.	400 Max.

Cont. page - 2

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CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

Certificate No. W(S)/24-25/1568

Date : November 18, 2024

Page 3 of 4

Sl No.	Test parameters	Test Method	Unit	Results	Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021	
					Acceptable Limit	Permissible Limit
19	Sulphide as H ₂ S	IS: 3025 (Part-29): 1986	mg/l	< 0.05	0.05 Max.	No Relaxation
20	Total Alkanity as CaCO ₃	IS: 3025 (Part-23): 1986	mg/l	428	200 Max.	600 Max.
21	Total Hardness as CaCO ₃	IS: 3025 (Part-21) - 2009	mg/l	419	200 Max.	600 Max.
22	Zinc as Zn	IS: 3025 (Part-49): 1994	mg/l	< 0.05	5 Max.	15 Max.
C. Parameters Concerning Toxic Substances						
1	Cadmium as Cd.	IS: 3025 (Part-41): 1992	mg/l	< 0.002	0.003 Max.	No Relaxation
2	Cyanide as CN	IS: 3025 (Part-27): 1986	mg/l	< 0.05	0.05 Max.	No Relaxation
3	Lead as Pb	IS: 3025 (Part-47): 1994	mg/l	< 0.01	0.01 Max.	No Relaxation
4	Mercury as Hg	IS: 3025 (Part-48): 1994	mg/l	< 0.001	0.001 Max.	No Relaxation
5	Nickel as Ni	IS: 3025 (Part - 54) 2003	mg/l	< 0.01	0.02 Max.	No Relaxation
6	Total Arsenic as As	IS: 3025 (Part-37): 1988	mg/l	0.004	0.01 Max.	No Relaxation
7	Total Chromium as Cr	IS: 3025 (Part-52): 2003	mg/l	< 0.05	0.05 Max.	No Relaxation

Minimum detection limit:

i) Anionic Detergents : 0.05mg/l	ii) Aluminium : 0.03mg/l	iii) Ammonia : 0.2mg/l	iv) Barium : 0.5mg/l
v) Sulphide : 0.05mg/l	vi) Copper : 0.05mg/l	vii) Zinc : 0.05mg/l	viii) Boron : 0.2mg/l
ix) Mercury : 0.001mg/l	x) Selenium : 0.01mg/l	xi) Silver : 0.05mg/l	xii) Nickel : 0.01mg/l
xiii) Total Chromium : 0.05mg/l	xiv) Cadmium : 0.002mg/l	xv) Cyanide : 0.05mg/l	xvi) Lead : 0.01mg/l
xvii) Residual Free Chlorine : 0.1mg/l		xviii) Phenolic Compounds : 0.001mg/l	

Remarks on Chemical Test Report :

- i) The above mentioned sample of water does not comply with IS: 10500, 2012 (2nd Rev.) Amendment No. 4, November 2021 & Unsatisfactory for drinking purpose due to Manganese, in respect of the above mentioned parameters
- ii) Turbidity, Total Dissolved Solids, Total Alkalinity, Calcium, Magnesium & Total Hardness are beyond the acceptable limit but within the permissible limit

Remarks on Test Report in respect of Microbiological & Chemical Test : The Water sample is not fit for Human Consumption as the Microbiological & Chemical parameters does not comply with IS: 10500, 2012 (2nd Rev.)

: END OF TEST REPORT :

Trina Mukherjee
Report Verified by

R. Karim
(Dr. R. KARIM)
Technical Manager
Authorized Signatory
For R.V.BRIGGS & CO. PRIVATE LTD.



R. V. BRIGGS & CO. PRIVATE LTD.

ANALYTICAL CONSULTING & TECHNICAL CHEMISTS

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CIN : U51109WB1931PTC007007



TC-12347

363

TEST REPORT

ULR NO. TC1234724000006497

Certificate No. W(S)/24-25/1568

Date : November 18, 2024

Page 4 of 4

Issued to

: M/s. EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

2, Jessore Road, Emami City, Dum Dum, Kolkata - 700 028

Your Ref No.

: Letter dtd. 11.11..2024

Sample Description

: Drinking Water

Mark on Sample

: Borewell Water from Club
House Borewell (Club Side)

Sample Submitted On

: 12.11.2024

Analysis Started on

: 12.11.2024

Test Completed on

: 18.11.2024

Parameters Tested As per IS: 10,500, 2012 (Pesticide)
Aalachlor, Aldrin, Dieldrin, Alpha HCH, Beta HCH, Ethion, Delta
HCH, Butachlor, Chlorpyrifos, p,p-DDT, Endosulfan (alpha),
p,p-DDE, p,p-DDD, Endosulfan (beta), Endosulfan (sulphate),
Famma HCH (Lindane), Methyl parathion, Monocrotophos,
Isoproturon, Malathion, Phorate, Atrazine.

Test Findings of Pesticide:

Sl.	Test Parameters	Test Method	Unit	Results	Norms as per
1	Aalachlor	APHA 24th Edn. 6630B	µg/l	< 0.02	20 µg/l
2	Aldrin	APHA 24th Edn. 6630B	µg/l	< 0.01	0.03 µg/l
3	Dieldrin	APHA 24th Edn. 6630B	µg/l	< 0.01	0.03 µg/l
4	Alpha HCH	APHA 24th Edn. 6630B	µg/l	< 0.01	0.01 µg/l
5	Beta HCH	APHA 24th Edn. 6630B	µg/l	< 0.01	0.04 µg/l
6	Butachlor	APHA 24th Edn. 6630B	µg/l	< 0.02	125 µg/l
7	Chlorpyrifos	APHA 24th Edn. 6630B	µg/l	< 1.0	30 µg/l
8	Delta HCH	APHA 24th Edn. 6630B	µg/l	< 0.01	0.04 µg/l
9	p,p - DDT	APHA 24th Edn. 6630B	µg/l	< 0.01	1 µg/l
10	p,p - DDE	APHA 24th Edn. 6630B	µg/l	< 0.01	1 µg/l
11	p,p - DDD	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
12	Endosulfan (alpha)	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
13	Endosulfan (beta)	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
14	Endosulfan (sulphate)	APHA 24th Edn. 6630B	µg/l	< 0.01	0.4 µg/l
15	Ethion	APHA 24th Edn. 6630B	µg/l	< 0.02	3 µg/l
16	Gamma HCH (Lindane)	APHA 24th Edn. 6630B	µg/l	< 0.01	2 µg/l
17	Phorate	APHA 24th Edn. 6630B	µg/l	< 0.02	2 µg/l
18	Atrazine	APHA 24th Edn. 6630B	µg/l	< 0.10	2 µg/l
19	Methyl parathion	APHA 24th Edn. 6630B	µg/l	< 0.10	0.3 µg/l
20	Malathion	APHA 24th Edn. 6630B	µg/l	< 1.0	190 µg/l
21	Monocrotophos	APHA 24th Edn. 6630B	µg/l	< 0.10	1 µg/l
22	Isoproturon	APHA 24th Edn. 6630B	µg/l	< 1.0	9 µg/l

Remarks on Pesticide Test Report :

The above mentioned sample of water complies with IS:10500, 2012 (2nd Rev.) & Satisfactory for drinking purpose, in respect of the above mentioned parameters.

: END OF TEST REPORT :

Trina Mukherjee
Report Verified by

R. Karim
(Dr. R. KARIM)

Technical Manager
Authorized Signatory

For R.V.BRIGGS & CO. PRIVATE LTD.

P/5

X



EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No.: 0029002022 Under West Bengal Apartment Ownership Act 1972

2 Jessore Road, P.O. & P.S.: Dum Dum, Kolkata - 700 028

info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com

To
The District Magistrate,
New Administrative Building, Barasat
District: North 24 Parganas-700124,

Dated: 30.10.24

Subject: All residents of Emami City, located at 2 Jessore Road, are currently facing a severe water crisis due to the lack of the committed and essential supply of drinking water, following the National Green Tribunal (NGT) Application O.A. No. 161/EZ/2024. This crisis is affecting all inhabitants and taxpayers within the complex. Urgent Request for Provision of Sanctioned Water Supply from South Dum Dum Municipality for Emami City Complex

Respected Sir,

We, on behalf of the Emami City Association of Apartment Owners, would like to bring to your attention a critical issue concerning the water supply to our residential complex, "Emami City," located at 2 Jessore Road, P.O. & P.S. Dum Dum, Kolkata - 700028, Holding No. 380 (N).

Emami City is home to 1,233 flats and approximately 5,000 residents. As per the developer's obligation and the building permit conditions, it was the responsibility of Emami Realty Limited (ERL) and the local municipal authority, SDDM, to ensure a consistent and sufficient supply of drinking water before the project's handover and the issuance of the occupancy certificate.

Since residents began occupying the complex in 2019, the water needs have been met through the borewells and tube wells installed by the developer. However, no municipal water supply has been provided by SDDM up to the end of 2023. The water extracted from these borewells has been found to contain high levels of iron and other impurities, leading to health concerns among the residents.

In March 2022, a severe water shortage forced us to rely on water tankers from various suppliers, including Kasi Biswanath Water Supply Trust, Loknath Water Tanker Suppliers, and SDDM, at an immense cost of 1-2 lakhs per day, requiring 30-50 tankers daily. In an effort to address this pressing crisis, the residents submitted a fresh application for a municipal water connection on April 1, 2022, with the support of local representatives, including the MLA of the Dum Dum Constituency.

Following this, in response to our application, the municipality issued a demand letter on May 13, 2022, for an amount of Rs. 38,73,500 payable by ERL to secure a municipal water connection. However, this payment was not accepted by the municipality due to outstanding property tax dues. The tax dues of Rs. 1,28,25,253 were eventually settled on July 28, 2022.

Despite SDDM's water supply sanction under MEMO No. SDM/0819/XXIV dated July 24, 2017, which assured a daily water supply of 1100 KLD to Emami City, and the issuance of an occupancy certificate on April 10, 2019, the complex has yet to receive the promised water supply but Emami residents are getting only 120- 150 KLD per day just 10% of the total requirement of 1100 KLD per day. Instead, the residents continue to depend on borewells, which have recently been sealed by the State Water and Irrigation Department (SWID) following a National Green Tribunal (NGT) order due to the lack of necessary permissions. SDDM has also been made Respondent No. 7 in the same matter by NGT.

The closure of these borewells has exacerbated an already dire situation, leaving 1,233 families struggling with frequent and severe water shortages. This ongoing crisis poses a severe threat to the well-being and safety of all residents, who are bona fide taxpayers.

We earnestly request your honour would be graciously please to give the direction for immediate action to arrange for the provision of the sanctioned quantum of 1100 KLD water supply as per the aforementioned MEMO, to alleviate the suffering of Emami City residents. Thank you for your prompt attention to this matter.

Encls: As above

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CONTENT NOT VERIFIED

JP 30/10/24

D.M. General Section
North 24 Parganas, Barasat

Yours sincerely,

M. Jha
President 30/10/24

✉ president@emamicityrwa.com
vice.president@emamicityrwa.com

Emami City Association of Apartment Owners
✉ secretary@emamicityrwa.com
treasurer@emamicityrwa.com



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EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

Registration No. : 0029002022 Under West Bengal Apartment Ownership Act 1972
2 Jessore Road, P.O. & P.S. : Dum Dum, Kolkata - 700 028
info.emamicityrwa@gmail.com • president.emamicityrwa@gmail.com



Dated : 22.10.2024

To,
The Chairperson,
South Dum Dum Municipality
Nager Bazaar, Dum Dum Road
Kolkata 700 028.

Sub: Comply the assurance sanction letter MEMO No. SDM/0819/XXIV, dated 24th July 2017 for water supply of 1100 KLD per day from SDDM to save the residence of Emami City (Tax Payer of the Property).

Respected Madam,

We, on behalf of Emami City Association of Apartment Owners of housing complex "EMAMI CITY" at the premises of 2 Jessore Road, P.O & P.S Dum Dum, Kolkata, 700028 Holding No. 380 (N) to inform you that with reference to your water supply sanction MEMO No. SDM/0819/XXIV, dated 24th July 2017, we were supposed to get water supply of 1100 KLD on a daily basis for our housing complex "EMAMI CITY". But till date, we have not got sufficient water connection, due to which the required water for Domestic Consumption was being made through the Borewell constructed during project work by the Developer, Emami Realty Limited with the Development Deed of Agreement with Original Land Lessee Oriental Sales Agency Pvt Ltd. Very recently State Water and Irrigation Department (SWID) has served us notices and sealed few Borewells under the order of National Green Tribunal (NGT) citing lack of permissions for the same whereas NGT has made SDDM also a Respondent No.7 in that matter. Due to these latest developments, we the, residents are suffering a lot. Presently, around 1233 families are residing at this house complex. Each and every other day there is a scarcity of water, and the residents are facing a lot of trouble. Therefore, we request you please immediately arrange to supply sanctioned quantum of water of 1100 KLD as per the MEMO No referred above so that this serious water crisis problem is resolved for all residents of Emami City (taxpayers).

A confirmation from your good office by seven days to comply with the commitment made by SDDM and with Item No. 5 of the Twelfth Schedule of Article. 243W of the Constitution where it is stated that supply of Domestic Water is one of the responsibilities of Municipalities.

Further, the Hon'ble Supreme Court in Case 10 SCC 664 observed that water is a basic need and is part to the right to life as enshrined in Article 21 of the Constitution

In view of all above, we would be obliged if you kindly provide us for regular required water from SDDM to mitigate the acute water crisis. Your kind consideration will be highly appreciated.

Thanks and regards,

Yours faithfully,

M. Jadhav
President 22/10/24
Emami City Association of Apartment Owners

 president@emamicityrwa.com
vice.president@emamicityrwa.com

 secretary@emamicityrwa.com
treasurer@emamicityrwa.com



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To,

The Chairperson,
South Dum Dum Municipality
Nager Bazaar, Dum Dum Road
Kolkata 700 028

dt 27/11/24

(THIRD GENTLE REMINDER)

Subject: Request for Compliance with the Assurance Sanction Letter MEMO No. SDM/0819/XXIV, dated 24th July 2017, for Water Supply of 1100 KLD per Day to Emami City Residents (Taxpayers).

Respected Madam,

We, on behalf of the Emami City Association of Apartment Owners, residing in the "EMAMI CITY" housing complex at 2 Jessore Road, P.O. & P.S. Dum Dum, Kolkata 700028 (Holding No. 380 (N)), wish to bring to your attention that, in reference to your water supply sanction MEMO No. SDM/0819/XXIV, dated 24th July 2017, our housing complex was supposed to receive a water supply of 1100 KLD per day. However, to date, we have not been provided with the sufficient water connection. Consequently, the required water for domestic consumption has been sourced from the borewells installed during the project's construction phase by the developer, Emami Realty Limited, as per the Development Deed Agreement with the original land lessee, Oriental Sales Agency Pvt. Ltd.

Recently, the State Water and Irrigation Department (SWID) served notices and sealed some of these borewells under orders from the National Green Tribunal (NGT), citing lack of permissions for the same. Furthermore, the NGT petitioner has listed SDDM as Respondent No. 7 in this matter. As a result of these developments, the residents are facing significant hardships. At present, approximately 1233 families, totaling around 5000 residents, reside in this housing complex. Every other day, there is a severe water scarcity, causing considerable distress to the residents.

Therefore, we kindly request that you immediately arrange to supply the sanctioned quantum of 1100 KLD of water, as per the above-mentioned Memo, to resolve this ongoing water crisis for all residents of Emami City (taxpayers).

It is also important to highlight that the South Dum Dum Municipality (SDDM) had issued an Occupancy/Completion Certificate (Ref.: SDM/03/PWD-A/XVI, dated 10th April 2019) after the sanctioning of the building permit No. 917 (17-18). Following this, the developer sold all the flats and handed over possession to the flat owners with the assurance of providing all necessary amenities, including sufficient drinking water for the residents. Municipalities typically provide basic services to residents once the building plan is approved and the occupancy/completion certificate is issued, in exchange for taxes and other charges from the residential complex. Some of these common services include:

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Contents not verified
ADM (D) Confidential Section
27/11/24



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EMAMI CITY ASSOCIATION OF APARTMENT OWNERS

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- **Water:** Municipalities are responsible for supplying filtered drinking water for the residents within their jurisdiction. Despite the serious water crisis, we have only received 10% of the required water, i.e., 120-150 KLD per day, since 2023.
- **Sanitation:** Municipalities provide sanitation services such as daily garbage collection, sewer maintenance, and refuse removal. Unfortunately, these services are not being provided in Emami City.
- **Public Spaces:** Municipalities are responsible for maintaining public streets and ensuring the safety of traffic in public spaces. However, the streets on both sides of the main entrance gate of Emami City are not properly maintained.
- **Compactor:** We paid Rs. 40 Lakhs (Forty Lakhs) to SDDM for the purchase of a 14 CUMT movable compactor, including chassis, equipment, transportation charges, registration, and insurance fees (receipt no. 6017, dated 05.08.2018, SDDM Memo No. SDM/0405/XXXIV, dated 22.05.2018). However, the compactor has not been provided, nor has any assistance been given for the disposal of waste from Emami City, which is an essential municipal service.

The provision of essential amenities, including access to sufficient drinking water, is a fundamental right under Article 21 of the Indian Constitution, which guarantees the right to life. Therefore, the provision of adequate water is a critical aspect of ensuring that residents live with dignity. When the SDDM sanctioned the building plan, it was fully aware of the life-sustaining water requirement, and the then Chairman had committed to supplying 1100 KLD of water per day to the residents, as documented in the enclosed copy. However, despite the severe water crisis, only a partial water supply of 10% of the total required amount (120-150 KLD) has been provided, even though Rs. 39 Lakhs was paid for this inadequate supply last year.

In the earlier concurrence letter (Memo No. SDM/0819/XXIV, dated 24th July 2017), SDDM assured us that "potable water to the extent of 1100 KLD per day will be supplied to the flat occupants from our own source in the operational phase." Accordingly, the developer deposited Rs. 38,73,500 on 16th August 2022 as royalty for ferrule and road repair costs (Receipt No. 6017), but the promised water supply has not been provided.

We respectfully request that you confirm, within seven days, your compliance with the commitment made by SDDM and with Item No. 5 of the Twelfth Schedule of Article 243W of the Constitution, which states that the supply of domestic water is one of the municipal responsibilities.

Furthermore, the Hon'ble Supreme Court, in the case 10 SCC 664, observed that water is a basic need and is an integral part of the right to life, as enshrined in Article 21 of the Constitution.



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secretary@emamicityrwa.com



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In light of the above, we kindly request that you provide regular and sufficient water supply from SDDM to mitigate the acute water crisis. Your prompt action and consideration will be greatly appreciated.

Yours faithfully


President

Emami City Association of Apartment Owners

(Mahadeb Deb)

President – ECAAO

Copy to :-

- ✓ 1. Md. Ghulam Ali Ansari, IAS
Secretary, UD & MA Department--Member
Ilgus Bhavan, HC BLOCK, Sector III, Salt Lake City, Kolkata, West Bengal 700106
secy.ma-wb@gov.in
- ✓ 2. Sri Supriya Ghoshal, WBCS(EXE), Director SUDA
Ilgus Bhavan, HC BLOCK, Sector III, Salt Lake City, Kolkata, West Bengal 700106
dir.suda-wb@gov.in
- ✓ 3. The District Magistrate & Chairperson, District Level Ground Water Resource Development
Authority, North 24 Parganas.
- ✓ 4. The Additional District Magistrate (Dev), Barasat, District North 24 P


President

Emami City Association of Apartment Owners

(Mahadeb Deb)

President – ECAAO



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AS PER THE BUILDING PLANT PERMIT NUMBER - 917 (17-18) DATED 10/08/2018 SANCTIONED BY SDDM			
OVERHEAD TANK RESERVOIR- 23 TOWER (on Actual)			
SL.NO	TANK DETAILS	LOCATION	CAPACITY
1	6 FIRE	25000X6	1.5 LAKH LITRE
2	23 FLASH	5000X23=1,25,000+D1(10000)	1.25 LAKH LITRE
3	23 DOMESTIC	10000X23=2,30,000+D1(15,000)	2.45 LAKH LITRE
		TOTAL	5.20 LAKH LITRE
UNDERGROUND RESERVOIR - WTP PLANT-1			
4	FIRE TANK 1	NEAR CLUB	2.5 LAKH LITRE
5	FIRE TANK 2	NEAR CLUB	2.5 LAKH LITRE
6	RAW WATER TANK	NEAR CLUB	1.85 LAKH LITRE
7	DOMESTIC WATER TANK	NEAR CLUB	1.85 LAKH LITRE
PLANT-2			
8	FIRE TANK (WATER TANK) - 1	B2 SIDE	2.5 LAKH LITRE
9	FIRE TANK (WATER TANK) - 2	B2 SIDE	2.5 LAKH LITRE
10	RAW WATER TANK	B2 SIDE	1.85 LAKH LITRE
11	DOMESTIC WATER TANK	B2 SIDE	1.85 LAKH LITRE
		TOTAL	17.40 LAKH LITRE
		TOTAL TANK RESERVOIR	22.60 LAKH LITRE



M. S. S.
President 20/12/24
Emami City Association of Apartment Owners



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